Then, I requested on Friday that a statement should be made about the nationalsation of sugar industry. I have given a calling attention today. There should be some statement by the Food and Agriculture Minister about it. It has become a shuttlecock. The Chief Minister of UP will never do it. He is under the vested interests.

SHRI PRAKASH VIR SHASTRI (Hapur) : He will definitely do it.

SHRI S. M. BANERJEE : He has again referred it to the Advocate General.

MR. DEPUTY-SPEARER : Your calling attention on this matter has been admitted for tomorrow.

श्री हुकमचन्द कछवाय (उज्जैन) : उपाध्यक्ष महोदय, यह बड़ी लज्जा की बात है कि जो हमारे यहां के खिलाड़ी बाहर गये उनके साथ इस तरह का व्यवहार किया गया और जो कुछ भी यहां कहा गया मैं उस का समर्थन करता हूँ। जो भी हमारे यहां के पहलवान बाहर गये उनको सरकार को प्रोत्साहन देना चाहिये था, लेकिन उसने ऐसा नहीं किया। बजाय इसके उन लोगों के साथ अपमानजनक व्यवहार किया गया।

14.07 hrs.

CONTRACT LABOUR (REGULATION AND ABOLITION) BILL—*Contd.*

MR. DEPUTY-SPEAER: Mr. Panigrahi may continue his speech.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, last time I was narrating the various hardships being undergone by contract labours. They are imported to defferent places of work and are harassed greatly by the contractors. For instance, from Puri district in Orissa, near about Bhubaneswar and Nirakarpur, 200 labourers were taken by some contractor to Jalpaiguri for some construction project. They were not paid even the minimum wage and they were being harassed. Ultimately they decided to leave that place of work and come back to Orissa. But to harass them, the contractors instituted cases against them not in Orissa courts but in Jalpaiguri court in West Bengal, so that these poor people might run to those courts four hundred miles away and be harassed. This is the plight of the labourers working in the construction projects in different parts of the country. Therefore, when the Minister brought forward this Bill, as reported by the Joint Committee, I said it is a welcome measure in the sense that it is one step forward. The House will pass this Bill no doubt, but we shall have to look into the mind that frames these Bills. You will be surprised to see the number of enactments we have passed during the last 20 years and the number of enactments dealing with labour welfare. Not many of them are implemented in accordance with the letter and spirit of the enactment. It is good that there are certain provisions in the Bill to provide certain amenities to contract labour like drinking water and medical facilities. But where is the provision for giving them a roof ? We know the conditions under which contract labour work and they have no place to reside. So, some provision should be made to provide them with better accommodation during the period of stay in the areas where they are working.

The Government say that their aim is to abolish the contract labour system. But in the Bill I do not find that intention anywhere. Of course, clause 10 refers to the abolition of contract labour system but it is hedged in by so many conditions. So, one feels that government is not serious about it and it has compromised its stand because of pressures from various interests. Therefore, if we are clear in our mind that it should be abolished then let us say so in the legislation.

Now the number is reduced to 20. But some members have argued that this should be reduced to 10. There is sufficient reason for this. I support that point. Since the Hon. Minister is very much sympathetic to labour I hope he will consider that suggestion.

(Shri Chintamani Panigrahi)

Then I come to the question of intermittent and permanent work. If the work goes on continuously for 120 days is comes under the provisions of this Bill. We know the contractors engage the labour as working force. There is much substance in the argument that it must be reduced to 90 days.

In part (2) of that clause in place of 60 days the number has to be reduced to 30. This is a good suggestion which to Hon. Minister should accept.

With regard to the right of filing a complaint, it is good that it has been provided in the Bill. Now that right has been given to the Inspector, or it must be subject to his consent. How the inspectors work and function in many respects is known to all. So, why not give this right of complaint to the trade unions also, when the labour is organised into a trade union, besides the inspector. This point can be considered.

The period of limitation for filing complaints is three months. There are some places of work which are inaccessible even today. So, the period should be increased to six months. Recently I had been to a place in Jalpaiguri where the contractor has not paid wages for 300 to 400 workers and the amount comes to Rs. 1 lakh. It is good that the Bill provides for penalising even the principal contractor, who happens to be residing in Delhi. I hope they would take advantage of the Bill. I want the period of limitation for complaints to be increased to six months so that those who are working in inaccessible areas can get the benefit and the trade unions can help them in doing that. So, I find there is weighty argument in the demand that the period should be increased to six months.

I welcome this Bill because it is a good piece of legislation. Even though this is not enough, it is one step forward and I hope the Minister would try to overcome its shortcomings in its implementaton.

Lastly, I must bring one thing to the notice of the Hon. Minister. I was very much upset when I read the evidence which Mr. Ganguli who is now the Chairman of the Railway Board gave before the Joint Committee. The evidence that he has given is most damaging. I hope, the Hon. Minister will reply to this. This is what he says in his evidence :

> "I shall be frank. If execution and enforcement of laws is thorough, I would have gone on making laws and filled Parliament House with law books. Unfortunately, experience is different. We have not been able to enforce a fraction of the various labour legislations that have been passed in the last twenty years because enforcement needs a certain atmosphere. Have we been able to enforce the Payment of Wages Act except in the Government sphere ?"

He is now the Chairman of the Railway Board. And he asks this question before the Joint Committee. He has made further damaging remaks :

> "Without the necessary conditions, legislation becomes a formality of filling up certain forms without really benefiting the labour."

It is a question of attitude. Here is a man who is in charge of the Railways. There are about 3 lakh casual labourers in the Railways. He must have been associated with some Railway Divisions. He must have been the Superintendent or the General Manager of some Division. His attitude is completely anti-labour. You want to pass a legislation which is pro-labour and you want that it should be executed by those who are in charge of the Departments and who are completely anti-labour. How can Mr. Sanjivayya with all his good intentions hope that this will be implemented ?

We have been fighting for the last two years for increasing the wages of casual labour in the Khurda Road Division of S. E. Railways. Every time, after all this fighting, they will agree to an increase of 25 p. as if it is just charity we are asking for. In the South-eastern railways, we have been fighting for an increase in the wages of casual labour and that it should be incre-

ased to Rs. 3/- per day. Such rates has been fixed by the concerned District Magistrate and they have re- commended it. But it was taken two years to get Rs. 2.75 p., and for another 25 P., we will have to fight for another two years. I hope, the Hon. Minister will take note of all this when we are going to enacrt this good piece of legislation and he should see that it is properly implemented.

SHRI R. K. AMIN (Dhanduaka) : Mr. Deputy–Speaker, Sir it, is a pity that the Government has come over here with a closed mind. I think, in the Report, there were number of minutes of dissent. But it seems that the Government has not yet even cared to read anyone of them. I myself gave a very elaborate minute of dissent indicating in which respect the Bill is defective, yet I find that the Bill has come in the same form without learning anything from the minutes of dissent. That is why it is necessary for me to point out again where the Bill is defective.

I find the Bill is defective both as it is conceived and as it is framed. In so far as the concept, the definition, of the contract labour is concerned, I do not find any clear-cut definition in the Bill. An attempt has been made in clause 2(b). Herein you find the definition of "contract labour", which is defective. Various methods of employing labour can be described as contract labour. Even the entire labour force earning wages and salaries, is getting contractual returns. That is also the contract labour in that sense.

Do we mean contract labour as labour which is done on contract ? Surely, we find permanent labour with several contractors. If the principal employer has got labour on contract, we do not consider it as contract labour according to our definition given in clause 2 (b). We only consider it as contract labour when it is employed by a contractor having a principal employer. There also, one can ask, whose contractor ? According to the definition, only those contractors having the principal employers are to be covered. There may be contractors having no employers. They themselves may be the contractors, employing labour, either permanent or the casual. Are you covering those persons also ? The definition is to be examined from another view point which is not covered in this Bill. It is not being mentioned at all. I would request the Government to view this problem not only from the point of view of particular situation but from the point of view of the economy as a whole. There is unemployment in our country. I can visualise the time when Government may adopt the open tap system to solve unemployment problem asking every unemployed person; "If you want a job, you come to a particular place. We will provide you with a job say for Rs. 2 per day." When such an open tap system comes into operation, will it be covered by the contract labour Bill ? Or a labour co-operative is being formed which may be taking a contract or the labourers themselves combining together in order to get a contract, will they be covered under the system of contract labour when they themselves are the owners and contractors and labourers ? Nothing is clear about this in the Bill. What I see from this and from the economic needs of our country is that there are areas where the contract labour needs to be abolished. Government does not indicate which is the area in which it needs to be abolished. There are areas where contract labour must be regulated and not abolished. That also is not indicated clearly. There are areas in our economy where it should be encouraged for the time being to see that unemployment is eliminated from our country. That also is not being indicated. Now, Government, as well may say, 'Look here. Under clause 10 (1) we have indicated that we will abolish it'. But which is the thing which you are going to abolish ? It has not been mentioned. You simply takes power to abolish without mentioning what you are going to abolish. If I see the spirit of contract labour Bill, there are two areas in which it needs to be abolished at all. (1) The idea

(Shri R. K. Amin)

emanates from the Supreme Court Case of Standard Vacuum Company in which four conditions were laid down for the abolition of contract labour. If a work is of a particular type, say of permanent nature, incidental to the industry i.e., part and parcel of the industry and if it is given on contract labour, then there should not be any contract labour. This is a case of abolition of contract labour It is not a case for regulation of contract labour. It indicates a way by which the law is being avoided by the employers themselves. The industry has entered tnto a certain contract, certain understanding with the trade union. While some employers by some device avoid the law by giving certain work on contract and that has to be regulated or has to be abolished, As it is defined in 10 (2) (a), (b), (c) and (d), if these conditions are simulatenously satisfied there ought not to be any contract labour whatsoever. It emanates from the Standard Vacuum case. In spite of it Government comes here in order to regulate such a phenomenon rather than abolish it.

Secondly, there are industries in which inhuman working conditions exist. Contractors do not even give good working conditions to the labourers in such industries and this is mainly in the public undertakings in coal mine s or in other mine or in road construction work. That is mostly Government work. Government knows it and the Government ought to have come out with a clear declaration of abolition of contract labour. Here are the fields in which inhuman conditions of contract labour exist and we abolish it. In stead of that they come only with a regulation Bill telling that the abolition powers are with us. You take the power in your own hands for abolition without declaiing where it is to be abolished. T ie Government themselves are culprits a d they take the power. You can imagine v ry well how such powers wiil be used. In stead of it I would like to have a cl arcut definition of coutract labour and al o where you would like to abolish it. Y ou come with a clear declaration instead of taking the power in your own hands and you indicate the area. Otherwise, you take the power from ihe Parliament in the hands of the exective. We do not know for what we are giving the power? We say we give the power of abolition of contract labour to the Government. But which type of work? I do not know. I do not know the delails. Can you take up blanket power like this from the legislature ? Is it fair ? Is it permissible ? I ask a question. It is not permissible. that is why I require the Government to come with a categorical statement of the definition of contract labour and indicating where it is to be abolished and where it is to be regulated and where it is to be encouraged. Let me come to another axpect i.e. the Bili as it has been framed. It ls good that the Minister has come out with an amentment to apply it to Jammu and Kashmir State. Indeed there is no case for exempting Jammu and Kashmlr every now and then whenever you frame any law in our country. There is some political reason which led you to enter into some special type of relationship with Jammu and Kashmir ; but that does not mean that exemption is to be given in every Act passed by this Parliament. For Heaven's sake, do not exempt specifically Jammu and Kashmir State even when Labour Laws on humanitarian grounds are being passed or Laws such as to abolish Contract Lobour are being passed. I request the Hon. Minister to see in how many instances they have so far exempted Jammu and Kashmir and to see that this exemption is abolished with regard to Jammu and Kashmir State so that it falls in line with the rest of the country.

Let me now come to three important provisions in the Bill. One is with regard to the formation of the Advisory Committee by the Central Government and the State Governments.

If you read the membership of the Advisory Committee, you will find that only government people are included. Covernment is the interested party in the public sector units and they are there. It appears as if there is no provision at all for appointment of those persons as members in these committees, who can take an overall, broad view of the whole matter, not only labour view or employer view, or

of the public sector view, not of the railway or view of any particular sector, but the view of the country as a whole. There is no such provision. This point was raised, I remember, in the Committee but the Government had not care to hear. You find in the committee only the Government people and nobody else. Out of the 17 Members of the Advisory Committee, I can conceive of this body having 13 or 14 Members from the Government or from the public undertakings etc.

If we pick up the contract labour which is to be abolished, we will find that 80% of that would be in the public sector. What is the fun in giving them alone reprerentation? Are they going to say, all right, abolish this in our case ? They are themselves the culprits. You should put such people who have the public view at large, a broad view of the interests of the country. Let them say, for instance, in the Coal mines, the contract labour should be abolished. Let them say, in the Railway, the contract labour system should be abolished. Who can do it ? It can be done only those who are not under the thumb of the Government, I want to know whether the Government is going to make a provision for this.

Take Section 15 where there is the provision for appeal. To whom are you going to appeal ? Appeal against the behaviour of the Government official to the Government Offical. That is, an appeal from one lower officer of the executive to another higher officer of the executive. That is all. Can I have any rederess of any of my grievances in this way ? I cannot have that. At least in that respect, I would have been satisfied if there had been a judicial body, or quasi-judicial body; if it is judicial body, well and good, but at least a quasi-judicial authority should have been set up. Such quasi-judicial authority is the fittest body to hear such appeals. But here also the Government kept all powers with it.

And, one last point before I sit down. Clause 31 in the Bill is there which gives the power to the Government to declare as to which are the undertakings, firms or industries which are to be exempted from this Bill. I can very well conceive of a situation in which the Government may exempt a public sector but not the private sector of the same category of workers. It is not then a discrimination between private and public sector ? Or, they may as well exempt this in certain States, if those States are overwhelmingly represented in the Advisory body, as against other States. What is the guarantee against such behaviour ? The Government itself is a culprit, 80% of the contract labour is in their departments. How is the Government to decide which are the industries to be exempted and which are not ? I fail to understand this. It is not possible to do all these things, unless you have some other body which will be impartial, which will examine everything and declare the area of the economy to be excempted. To take all these powers only under the Government would be unfair. On the country, it would amount to taking away the powers of the legislature into the hands of the Government where the Government itself is a culprit.

I fail to understand how on earth a Parliament like ours can give consent to this Bill in this form unless and until this is rectified, Therefore I fail to understand how we can give our consent to this Bill unless the defects which I pointed out are removed.

श्री तुलसीदास जाधव (बारामती) : उपाध्यक्ष महोदय, कांट्रेक्ट लेबर एबोलीशन बिल जो ज्वाइंट कमेटी से आया है उसमें यह बात सही है कि यह बिल और इसके जो रूल्स ऐंड रेगुलेशंस होंगे वह बहुत आवश्यक हैं क्योंकि अभी जो इस वक्त हमारे देश में लेबरर्स होते हैं उनके साथ कांट्रेक्टर का जो बर्ताव होता है वह तो इन्सानियत की दृष्टि से बहुत बुरा होता हैं। आज कॉंट्रेक्ट के माने यह हैं कि लेबरर्स के श्रम का दाम वह जो लेबरर को देता है वह कम से कम होता है और ज्यादा से ज्यादा उसका लाभ उस कांट्रेक्टर को मिले यही उसका उद्देश्य होता है। आप देखते होंगे इस देश में लेबरर ज्यादा से ज्यादा पसीना बहाता है और काम करता हैं

(श्री तुलसीदास जाधव)

लेकिन उसकी तकदीर में वही झोपड़े और फटे हुए कपड़े ही मिलते हैं, रोटी के साथ सब्जी भी उसे नहीं मिलती है। यही हालत उसकी, उसके बच्चे की और उसके बच्चे के बच्चों की होती है, सभी दरिद्रता में ही रहते हैं। लेकिन कांट्रेक्टर खुद काम न करते हुए भी कांट्रेक्ट लेने के दो चार वर्ष के अन्दर बड़ा बंगला बनवाता है, मोटर लेता है और बड़े धनवान जैसे ठाट से रहता है। तो इसके मानी क्या हैं? इसके मानी खुल्लमखुल्ला यह है कि गरीबों के श्रम का एक्सप्लॉयटेशन करके वह खुद पैसा कमाता है और इतने फैशनेबल ढंग से शौक के साथ रहता है। कोई भी धर्म की पुस्तक आप ले लें, कुरान शरीफ हो, बाईबिल हो, गीता हो, सब जितने धर्म हैं उनके अन्दर इस चीज को खुल्लमखुल्ला चोरी कहा है और आज यह चोरी दिनदहाड़े देश में चलती है और वह भी कानून में बैठ कर चलती है। यह बहुत बुरी चीज है। तो कम से कम जो सरकार इस देश में गांधीजी के नाम पर, जवाहरलाल के नाम पर और समाजवाद के नाम पर चलना चाहती है और चलती है, कोशिश करती है, उसका यह फर्ज होता है कि यह बीच में जो एक्सप्लॉयटेशन होता है गरीब लोगों का वह किसी न किसी तरह से बन्द कर दे। वह बन्द करने का इस बिल में थोड़ा बहुत जो प्रयत्न किया गया है, वह सफिश्येंट है या नहीं उसमें भी बड़ी शंका है। एबोलिशन है लेकिन परमानेन्ट जो एबोलिशन है वह इसमें नहीं है। जैसे काश्तकार है और उसका मालिक है वह काश्तकार जिसे टेनेंट कहते हैं तो वहां भी एक्सप्लायटेशन होता है। वह खुद मेहनत करता है और मालिक अपने घर में बैठ कर वहां की चीज लेता है और खुद मेहनत नहीं करता। जैसे अभी चौबीस परगना बंगाल में और और जगहों पर जमीन छीन लेने का एक मूवमेंट चल रहा है, वह बुरा है या अच्छा है उसके अन्दर मैं नहीं जाता, लेकिन उसमें एक बात सही है कि देश में खुद श्रम न करते हुए दूसरे के श्रम के ऊपर अपना जीवन चलाना और श्रम करने वाले को अपने से कम लेखना, उसको हल्का कहना, उसको इन्सानियत का बर्ताव न देना, यह चीज जब उसमें आती है तब जिनका एक्सप्लॉयटेन होता है उन लोगों को एक जगह करने के लिए उनको अपना हक समझाने के लिए कोई मूवमेंट होता है, उसका स्वरूप कानून से चाहे न हो लेकिन कानून से उसकी जो बुराईयां है उसको निकालने के लिए उस को तरफ न देखें तो फिर उसका रास्ता, हिंसा का रास्ता हो जाता है। ऐसे ही जो कांट्रेक्ट लेबरर होते हैं वह बिल्कुल गरीब होते हैं और वह इधर उधर बिखरे रहते हैं। वह किसी एक जगह पर वर्षों तक तो रहते नहीं। तो उनको एक जगह लाने का, एक उनकी यूनियन स्थापित करने का, उनको आर्गेनाइज करने का मौका नहीं मिलता। जैसे सड़क पर पत्थर फोड़ने का काम होता है या तालाब खोदने का काम होता है तो यह दो तीन महीने होता है या और काम इस तरह के होते हैं। तो उसमें न उनके लिए झोपड़े होते हैं, न पानी होता है और कैंटीन का तो सवाल ही नहीं है। ऐसी कोई चीज वहां नहीं होती है। लेकिन वह कांट्रेक्टर फिर अपने साथ मुकादिम रखता है, क्लर्क रखता है काम देखने वाले रखता है, उनका भी हिस्सा उन लेबरर्स के पगार में होता है। वह कांट्रेक्टर तो जो लेता है वह लेता ही है, उसके नीचे जो रहते है वह भी एक आने–दो आने रोजाना उसके पगार में से कटवा लेते हैं। तो आखीर में उस मजदूर के हाथ में कुछ नहीं रहता। मैंने तो अपनी आखों देखा जब मैं डी. एल. वी. का प्रेसीडेन्ट था तो मैंने देखा कि इंजीनियर, ओवरसियर और दूसरे मुकादिम इन सब का हिस्सा उसमें रहता था। तो मैंने उनको पकड़ कर उनको सजा कराई। लेकिन कहां तक सजा कराई जाय। जैसे एक कपड़ा होता है जो कई जगह से फट जाता है तो उसे सिला नहीं जा

सकता ऐसी ही हालत आजकल नजर आती है। तो मेरा कहना यह है कि इस बिल के अन्दर जहां-जहां प्राइवेट ऑनर्स होते हैं वहां पर कड़ा इन्तजाम इस का होना चाहिए और वह कड़ा इन्तजाम करने के लिए जितने ऊपर के अधिकारी होते हैं वह बहुत स्ट्रिक्ट तरीके से चलें तभी यह काम हो सकता है और उनको इसका फायदा मिल सकता है। नहीं तो 120 दिन ऐसी कंडीशन आ रही है, उसमें क्या होगा कि जितने ऐसे लोग होंगे जिनके ऊपर 120 दिन होने के बाद परमानेंट लेबर के नियम लागू होने को होंगे, उनको 118 दिन काम करने के बाद या 115 दिन काम करने के बाद डिसकंटीन्यू कर देगें और डिसकंटीन्यू करने के बाद फिर से उनको काम पर लगाएगे। इस तरह से अपने कानून के अन्दर उनको वह कभी भी आने नहीं देगें। जैसे अभी भी होता है। यह इस तरह के मालिक जो होते हैं वह तो यह करते ही हैं, मेरा दूसरा कहना यह है कि सरकारी स्तर पर भी जैसे रेलवे है, डिफेंस है वहां भी ऐसा होता है। अभी रेलवे में तो कहा कि 3 लाख ऐसे लोग हैं जो दस-दस पन्द्रह-पन्द्रह वर्ष तक टेम्पररी रहते है, तो उनको भी ऐसी हालत होती है कि उनकी सर्विस बीच में ब्रेक में कर देते हैं। वह ब्रेक होने से जितने उनको सर्वीस में फायदे मिलने चाहिए वह नहीं मिलते। तो कम से कम जो सरकारी या निम्न सरकारी ऐसे ऐस्टेब्लिशमेंट्स हैं ऐसे स्थानों में तो उनको इसका फायदा मिलना चाहिए।

दूसरे, जो मजदूर जहां काम करते हैं, चाहे सड़क पर हों या तालाब खोदने के काम में लगे हों, मेरी विनती है कि हरएक जगह कैंटीन का इन्तजाम जरूर रहे। वहां कैंटीन एक या दो हों। लेकिन खाली कैंटीन से ही काम नहीं चलने वाला है। वह जंगल होते हैं जहां वह उस काम के लिए रहते हैं। वह अपने बच्चों को कहीं पौधों के नीचे, कहीं किसी झाड़ी में सुलाते हैं। इसके अलावा उनके सामने कोई दूसरा रास्ता नहीं रहता। तो कभी वहां कुत्ता आता है, कोई और जानवर आता है, उससे उसकी रखवाली करनी होती है। मां को उसे देखना पड़ता है। तो जो लोग ऐसे टेम्पोररी काम करते हैं जिन के 120 दिन एक जगह पर नहीं हो पाते हैं और जहां पूरे होते हैं वहां जैसा मैंने कहा उसमें टालमटोल हो जाती है कि किसी तरह 120 दिन न होने पाए, तो वहां भी इस चीज को देखने की आवश्यकता है कि जैसे 60 दिन इस वर्ष में और अगले वर्ष में 60 दिन तो ऐसी जगहों पर भी इस तरह से इन्तजाम हो कि उनके रहने की अच्छी सुविधा हो और खाने का इन्तजाम हो, पानी का इन्तजाम हो, दवादारू का भी इन्तजाम हो। मैंने देखा है, तालाब पर काम करते हैं या सड़क पर काम करते हैं, हथौड़ा हाथ पर चल जाता है तो खून बहता है, वहां न कोई दवाखाना होता है न कोई देखने वाला होता है तो जैसे हमारे लिए जो मालदार आदमी हैं या सम्पत्तिशाली लोग हैं उनके लिए दवाखाना रहता है, सरकारी नौकरों के लिए भी अस्पताल होता है, ऐसे ही उनके लिए भी होना चाहिए चाहे वह टेम्पररी ही क्यों न हो। दवाखाने का इन्तजाम भी उनके लिए होना आवश्यक है।

दूसरी बात—इस बिल के अन्दर कई मिनट आफ डिसेंट मैंने देखे। यह बात सही है, हो सकता है कि थोड़े दिन के लिए कहीं काम होता है और फिर वह काम नहीं होता तो वहां उनके लिए यह लागू नहीं होता। लेकिन मेरा यह कहना है कि बहुत दिन एक जगह काम करने के बाद जो सहूलियत इस कानून से दी जानी है, वह कम दिन के लिए काम करते हैं तो उनके लिए कम क्यों न हों, लेकिन उनके लिए भी यह सहूलियत होनी चाहिए।

इसमें एक बात और है, यह दृष्टि का सवाल है। जैसे अभी मेरे भाई पाणिग्रहीजी ने बताया कि कई लोगों के दिलों में यह बैठी हुई चीज है, इस दुनिया में कितने ही बाए,

(श्री तुलसीदास जाधव)

यीसू मसीह आए या हजरत मुहम्मद पैगम्बर आ गए, अभी-अभी गाँधीजी हो गए, तो वह गरीबों के लिए जो कहते हैं वह उनके लिए एक एंटरटेनिंग चीज जैसी है जैसे खाने के बाद पान सुपारी खाते हैं, ऐसे ही गरीबों के लिए कही हुई बातें उनके सामने हैं। लेकिन जब तक वह भावना पैदा न हो, तब तक उस से कोई लाभ नहीं होगा। आज 20 सालों के बाद भी वह भावना हमारे बड़े उद्योगों के अन्दर नहीं आई है। दोनों मिमिस्टर साहब इस बात को जानते हैं, वे खुद भी उसी वातावरण में रहते आये हैं, जब तक इस कानून को इम्पलीमेन्ट करने वाले अफसरों के अन्दर यह भावना नहीं आयेगी, उनके दिलों के अन्दर यह तबदीली पैदा नहीं होगी, तब तक इस का लाभ नहीं होगा। जिस तरह से आज देश की सम्पत्ति को बढ़ाने के लिए हमारा मगज चलता है, उसी तरह से हमारे इन मेहनतकश मजदूरों की हालत सुधारने की तरफ हमारा दिमाग काम करना चाहिये। उनकी स्थिति कम से कम हम से ज्यादा नहीं तो हमारे समान जरूर देखने की गरज है और इस काम में जब तक हमारे सरकारी कर्मचारी आगे नहीं आते, तब तक आप चाहे कितने कानून बनायें, उनका सही इम्पलीमेन्टेशन होना मुश्किल है—यही मेरी विनती है।

श्री हुकम चन्द कछवाय (उज्जैन): उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हूं, लेकिन इसके साथ-साथ इस बिल में कुछ कमियां हैं, उनकी ओर मैं सरकार और मंत्री महोदय का ध्यान दिलाना चाहता हूं। इस बिल में लिखा हुआ है कि इस का विस्तार जम्मू-काश्मीर राज्य के सिवाय सम्पूर्ण भारत में होगा। मेरी समझ में नहीं आया जम्मू-काश्मीर में रहनेवाले मजदूर इस मंत्रालय की दृष्टि में मजदूर नहीं हैं। जितने भी कानून हम बनाते हैं, उन सब में लिखा होता है—

MR. DEPUTY-SPEAKER : The Government is bringing an amendment.

श्री हुकमचन्द कछवाय: चूंकि सरकार की ओर से इस बारे में संशोधन लाया गया है, अतः मैं उस संशोधन का स्वागत करता हूं।

इस बिल की धारा 31 में लिखा हुआ है कि सरकारी उद्योगों में, यदि वहां का व्यवस्थापक या जो कमेटी बनेगी, यदि वे न चाहें तो यह वहां लागू नहीं होगा। मेरी समझ में नहीं आता, सरकार अपने उद्योगों में इसको क्यों लागू नहीं करना चाहती है। सरकारी क्षेत्र के अन्दर बहुत से ऐसे उद्योग हैं जहां ठेकेदारी प्रथा लागू है और वहां पर मनमाने ढंग से अफसरों और तानाशाहों के कारण आज वहा का मजदूर पिसा जा रहा है। मैं आपके सामने उदाहरण देने के लिये तैयार हूं—पी० ड़ब्लू० डी० के विभाग को लेलीजिये। एक अफसर 500 मजदूरों को काम पर लगाता है, जहां मजदूरों की रोज़ाना की मजदूरी 3 रुपये रोज़ होती है। रजिस्टर में 3 रु० रोज़ लिखे जाते हैं, उनके दस्तखत 3 रुपये पर करवाये जाते हैं, लेकिन उनके हाथ में 2 रु० दिये जाते हैं। इस प्रकार की जो हरकतें होती हैं, इस तरह से जो उन का 1 रु० रोज़ मारा जाता है— इस का क्या इलाज है। यही हालत आज बिजली उद्योग की है— चाहे वह राज्य सरकार का हो या केन्द्र सरकार का हो- हर जगह इसी प्रकार की धांधली चल रही है। पिछले 20 सालों में हम ने मजदूर हितैषी अनेकों कानून बनाये हैं, इस कानून पर भी 20 सालों से विचार करते-करते आज यह बिल यहां आया है। सौभाग्य कहिये या दुर्भाग्य कहिये, जब इस पर सिलेक्ट कमेटी में विचार चल रहा था, मुझे भी उस में रहने का अवसर मिला था, देश के अनेकों प्रान्तों में इस सम्बन्ध में मुझे जाने का अवसर मिला और मैंने देखा कि ठेकेदारी प्रथा किस प्रकार से हमारे मज-

दूरों को तबाह कर रही है, सता रही है । तीन-चार साल से तो यह यहां पर ही पड़ा था और अब विचार के लिए आया है और अब पास भी हो जायगा, लेकिन देखना यह है कि इस पर अमल कब होगा, कौन-कौन से राज्य इस पर अमल करेगें । अभी तक जितने कानून हम ने पास किये, उन में से मुश्किल से 15-20 परसेन्ट पर पालन किया जाता है, 80-85 प्रतिशत कानून या तो मालिक या अफसर अपनी दादागीरी में दबाये बैठे हैं और अमल नहीं होने देते हैं । क्या सरकार के पास कोई ऐसी एजेन्सी है, जिस के माध्यम से इन सारी बातों की छानबीन हो सके, इस बात की खोज की जाय कि वास्तव में इस प्रकार की हरकतें हो रही हैं या नहीं हो रही हैं । इन कानूनों का जो हम ने अब तक बनाये हैं ठीक से अमल हो रहा है या नहीं हो रहा है । मैं सरकार से मांग करता हूँ कि आप इस प्रकार की एजेन्सी शीघ्र बनायें जो यह मालूम करे कि पिछले 20-22 सालों के अन्दर जितने भी कानून बने, उन से कितने प्रतिशत मजदूरों को लाभ मिल रहा है और कितने प्रतिशत का लाभ मालिक उठा रहे हैं ।

आपने इस बिल में कहा है कि यदि किसी संस्थान में 20 से अधिक या साल में किसी भी दिन 20 से अधिक आदमियों ने काम किया होगा, वहां पर यह कानून लागू होगा । यदि आप का विभाग सक्रिय हो तो मैं ऐसे अनेकों उदाहरण देने के लिये तैयार हूँ जहां 100-100 आदमियों से अधिक काम करते रहते रहे हैं, लेकिन वे उद्योगपति सरकार की आखों में धूल झोंक कर कहते हैं कि मेरे यहां तो 15 आदमी काम करते हैं । रजिस्टर पर 15 आदमी दिखलाते हैं और 85 के लिये झूठ बोलते हैं । इसलिये मेरा सुझाव है कि आप एक ऐसी एजेन्सी कायम कीजिये जो इस चीज़ की जांच करे और इस बारे में हमारी तरफ से आप को पूरा सहयोग मिलेगा । इस प्रकार की हरकतों को पकड़वाने में हम आप की पूरी मदद करेंगें, ऐसा एक स्थान पर नहीं, अनेकों स्थानों पर सभी राज्यों में चल रहा है ।

केन्द्र सरकार का एक बहुत बड़ा महकमा रेल्वे है । मैं रेल्वे की चर्चा यहां पर नहीं करना चाहता था, परन्तु यह एक ऐसा विभाग है जिस के अन्दर बहुत बड़ी संख्या में लोगों को कैजुअल लेबर के रूप में रखा जाता है और जिन का जीवन आज अन्धकार में लटक रहा है । जवानी के 15-20 साल रेल्वे की सेवा में न्योछावर करने के बाद उन्हें कहा जाता है कि अब आप की जरूरत नहीं है । मैं इसका एक उदाहरण आपके सामने पेश करना चाहता हूँ । अभी पश्चिमी रेल्वे के अन्दर जैनरल मैनेजर का एक सर्कुलर पत्र निकला है, यह 27-7-70 को प्रसारित हुआ था, जिस में कहा गया है कि अब हम 8 वीं पास लड़कों को ही नौकरी में लेगें । इस का मतलब है कि अभी तक उस क्षेत्र में जो 10 हज़ार आदमी काम कर रहे थे, जो 8 वीं पास नहीं हैं, वे सब बेरोज़गार हो जायेगें, जिनकी रेल्वे में 4 साल से लेकर 16 साल तक की सर्विस है । यह सर्कुलर में आप की सेवा में पेश करना चाहता हूं ।

उपाध्यक्ष महोदय, कोयला उद्योग हमारे देश का बहुत बड़ा उद्योग है । आज इस उद्योग की क्या दशा है ? देश में जहां-जहां कोयला खानें हैं, वहां गोरखपुर और उस के आस पास के जिले के लोग वहां जा कर काम करते हैं । गोरखपुर में एक एजेन्सी है जो लोगों को सप्लाई करती है और इन मजदूरों को मालगाड़ी के डिब्बों में भर कर उन कोयला खानों तक ले जाया जाता है । इन लोगों को प्लेट-फार्म पर नहीं उतारा जाता, शहर में घूमने नहीं दिया जाता, वहां उतारने के बाद जेलखाने की चहार-दीवारी की बीच में छोड़ दिया जाता है । इकट्ठा खोजन बनता

(श्री हुकम चन्द कछवाय)

है और वह इस तरह का बनता है कि जिसको जानवर भी नहीं खा सकते हैं, इस तरह की बदबू उसमें निकलती है। उनके साथ कैदियों जैसा व्यवहार किया जाता है। उनको सीधे नौकरी पर ले जाया जाता है और उनके साथ जो हेड रहता है वह इस बात को देखता रहता है कि कहीं वे शहर के किसी व्यक्ति से बात तो नहीं कर रहे हैं, बाजार के किसी व्यक्ति से बात तो नहीं कर रहे हैं, अगर कहीं गलती से वे बात कर लें तो उनकी पिटाई होती है, जुर्माना होता है। उनको वहां पर सिर्फ रोटी ही दी जाती है और जेब खर्च वगैरह कुछ नहीं दिया जाता है। 11 महीने की नौकरी के बाद उनको फिर वापिस गोरखपुर छोड़ दिया जाता है। और वहा पर उनकी जो पेमेन्ट की एजेन्सी होती है उसके द्वारा उनको साल भर काम करने के बाद 1100 रु० का पेमेन्ट किया जाता है। जब तक वे वहां पर काम करते हैं, उनको रोटी के अलावा कुछ नहीं मिलता है। अगर वे बीमार हो जायें तो तड़प-तडप कर मर जायेंगे लेकिन उनका कोई इलाज नहीं होगा। मध्य-प्रदेश और बिहार की कोयला खानों के ये उदाहरण मैंने पिछली बार भी दिये थे और फिर यहां पर दे रहा हूँ।

उपाध्यक्ष महोदय, आज ऐसे कई उद्योग हैं जहां पर कि मजदूर अपना जी जान लड़ा-कर काम करते हैं लेकिन उसके बाद भी यह कहा जाता है कि उद्योग ठीक नहीं चल रहा है, इसमें घाटा हो रहा है इसलिए इस उद्योग को बन्द करना चाहते हैं। इस प्रकार से उस उद्योग में काम करने वाले मजदूर जिन्होंने अपना सारा जीवन उस पर न्यौछावर किया है उनका जीवन अन्धकारमय हो जाता है। जब वह रिटायर होता है तो उद्योगपति इसलिए नहीं छोड़ता है क्योंकि उसको देने के लिए गुप्तदान नहीं होता है। मेरा यह कहना है कि जिस प्रकार से प्राविडेन्ट फंड, भविष्य निधि का कानून है उसी प्रकार से गुप्तदान के लिए भी कोई कानून बने, प्राविडेन्ट फंड की तरह से वह भी जमा होता रहे और जब वह रिटायर हों या जब उनको आवश्यकता पड़े तो उनको वह मिल जाये।

मैं आशा करता हूं कि मैंने जो बातें यहां पर रखी हैं उनको नोट किया गया होगा और सरकार अपनी सूझ-बूझ के साथ उन पर अमल करेगी क्योंकि मैंने जो तथ्य आपके सामने रखे हैं वह अपने अनुभव के आधार पर रखे हैं—मेरा अपना काम करने का यही क्षेत्र है और मैं जानता हूँ कि काफी घांधलियां वहां पर चल रही हैं। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और सरकार से प्रार्थना करता हूँ कि केवल यही बिल नहीं बल्कि अभी तक जितने भी बिल पास हुए हैं वह सभी जम्मू-कश्मीर पर भी लागू किये जायें।

SHRI S. KANDAPPAN (Mettur) : Mr. Deputy-Speaker, Sir, India, particularly since Independence, is considered to be a paradise for contractors. We know in all walks of life, and more so on the governmental side, that the contractors are thriving very well and it is one of the groups who are mostly responsible for demoralising our administrative machinery. I do not know how far this Bill is going to meet this contingency and how far the claim of this Bili will be justified in the working and the methods that they have provided for the implementation of this Bill. I doubt very much whether the Government, as pointed out earlier by some speakers, have really seriously thought of improving, and making provisions to counteract the pernicious contractual difficulties that are faced by the contract aboureres and casual labouress. (*Interruptions*). I would like to have the undivided attention of the Minister to the debate.

Sir, I particularly refer to the point made by Prof. Amin and completely endorse it and I would like to emphasise one point, by way of supplementing his point,

and would like to say these that advisory committees that are going to be created at the Central as well as the State level, may not be able to cope with the anomalies and the unhealthy trends that we find mostly at the Central Government as well as at the State Government levels, among the various undertakings like railways, post and telegraph etc. at the central level and industries, road construction, PWD, etc. at the State level. Let me give a classical example. I have been getting telegrams from the Andaman and Nicobar islands for the past two or three months and today also I received one. Today about 528 PWD workers are thrown out of employment. Anybody who knows about these islands knows that during the monsoon season there are heavy showers. For about 7 months, they work in the PWD and other departments directly under the Administration there. When the monsoon sets in all of them are retrenched, even though some of them might have been in service for 20 years or more. They are told that there will be no work till the end of the monsoon. These islands are about 750 to 800 miles from the shore from the Calcutta side or Madras side. So, they are not able to come back to the mainland nor can they remain in the islands for 5 months without employment. Governmeht simply do not bother about this. They escape responsibility by saying that they are working under contractors. When they have got major schemes and when the construction of roads is behind schedule it may take 3 or 4 decades to be completed. they have no business to have the contractual system there. When the employees fight for their rights, they are told, "You are not direct employees of the PWD. You cannot legitimately claim this right." Today they have gone on hunger strike and started picketing. My information is about 170 of them are in jail in Port Blair and various other islands. If this is going to be the example set by the Central Government to be followed by the States and private industrialists, I have no reason to be complacent at all about the out come of this Bill. The intention of the minister may be genuine. But would he give this categorical assurance that he feels confident about convincing his own colleague, the Railway Minister, about the plight of the casual labour in railways and other sectors directly controlled by the Central Government ? Unless the Centre sets a good example, there is no use crying hoarse about the faults of private industrialists and State Governments. That is my first and foremost demand. If they can declare today or may be sometime later that they will abolish contract labour wherever it is feasible in the Central Government under takings, then we can accept his *bona fides*.

AN HON. MEMBER : Why not today ? Why sometime later ? (*Interruptions*).

SHRI S. KANDAPPAN : May be he has to consult the Prime Minister or the Railway Minister, who again will have to consult the Sadhu Samaj perhaps before coming to a conclusion ! But let us know about the intentions of the Labour Minister here. If they succeed in it, there is some point in bringing this Bill. Otherwise, they cannot do anything by simply getting this Bill passed.

The creation of these boards will definitely add to the corrupt practices which the contractors are already indulging in.

15, hrs.

Although I do not know how far it is going to safeguard the interests of labour, there is a provision on page 5 which says that the number of members nominated to represent the workmen shall not be less than the number nominated to represent the principal employers and the contractors in both the Central and State Advisory Committees. Since this power is given to the Central and State Governments, I do not know how far the nominations will meet with the demands of the various categories. What is the guarantee that the demands of the various contractual labourers and labour unions will be kept in view when the nominations are made ? It is also vague in the sense that you have not taken into account various categories that may come under the name of contract labour. All these things have to be worked out,

(Shri S. Kandappan)

Government seem to think that after giving effect to this Bill they will be able to improve the situation in the course of its working. If they are very serious and take it to heart we can have some faith in their promise that they will improve the condition of the working class, particularly contract labour and casual labour.

Shri Panigrahi had referred to the workers in the beedi industry. Whether it is Orissa, Andhra, Tamilnadu or Kerala they are the lowest paid workers in the country. In fact, there was one Central Beedi Workers Act and many enactments at the State level. Inspite of these enactments, there has not been any imporovement in the condition of workers in the beedi industry. Their provisions have been by-passed by the employers. The same fate would befall this enactment also. So, I would caution the Minister that he should take special steps to see that the interests of the workers are protected,

Some members have argued in their minute of dissent that the abolition of contract labour would affect the efficiency of working and would also tend to increase the cost of production. I am not able to appreciate that point. If they feel that by allowing the contract system the management is in a better position to squeeze labour so that they may get more benefit out of it, that is an idea which nobody in this modern age can accept. If the workers engage in go-slow policy it is for the labour union leaders to advise them not to paralyse industrial development while they fight for their legitimate rights and I am sure many labour leaders are working on those lines.

We have to see how the government is able to bring to book many employers, including those in the public sector undertakings, who are indulging in many malpractices so far as their dealing with labour is concerned.

I again repeat that is what is most vital. Unless the Minister is able to satisfy as to how he is going to proceed, particularly, with regard to 3½ lakh casual labourers in the Railways, I do not think there will be any purpose is giving our consent to this Bill.

15.06 hos.

SHRI BISWANARAYAN SHASTRI (Lakhimpur) : Mr. Deputy-Speaker, Sir, I welcome the Bill which is most needed. I think, one of the main principles of socialism is that everyone should be free to reap the fruit of his labour and that the Government should give full protection to see that nobody is exploited. In view of this and in view of the present context of the society, the Bill is a good beginning and a modest beginning.

We would have been happy if the Bill had provided complete abolition of contract labour. We are inheriting this legacy and, therefore, it is not possible within a day or a month or a year to abolish the contract labour completely. Therefore, the Bill provides for regulating contract labour in certain establishments and provide for abolition in some other establishments as may be determined by the Government.

What is annoying me is that whenever a Bill is drafted, either in original form or in amending form, there is some tendency or anxiety on the part of the Draftsman to strengthen bureaucracy and make bureaucracy more powerful. This tendency is also noticeable in this Bill. I apprehend that the provision for appointment of a person who will issue licence to the contractor, if such a person is not scrupulous, will open ample avenue for corruption and other things. Therefore, the State Governments and the Central Government should be vigilant to see that no such thing happens.

The Labour Ministry, to my mind is dependent on other Ministries. The Labour Ministry cannot do anything on its own. For instance, in the Railways, there are a good number of casual labourers and contract labourers. The main responsibility to do away with this system lies with the Railway Ministry. Similarly, under the Industry Ministry, in public sector industries, there are a good

number of labourers who are working for months and years together as casual labour or as contract labour. I do not know how this system can be avoided. When the subject committee was appointed to make an on-the-spot study in different parts of the country about the labour problem, I was one of the members of the Committee and I saw for myself in certain industries, where contract labour is prohibited, that the labourer were working on contract basis. They were shown in book as construction labour. They are engaged as the construction labour. But actually they are working in manufacturing process. Such system is going on in certain private industries. Therefore, in spite of the Bill, I think, the unscrupulous employers and the contractors will try to not to follow the provisions of the Bill. Therefore, what is more needed is that more vigilance and more care should be taken to see that all the provisions of the Bill are completely implemented.

Coming to the Bill proper, there are certain provisions where there is ample scope for different interpretations in different ways. For instance, on p. 3, there is the definition of "contractor" which says :

> "Contractor" in relation to an establishment means a person who undertakes to produce a given result for the establishment, other than a mere supply of goods or articles of manufacture to such establishment...."

I apprehend that certain persons may say under this clause that they are mere suppliers and that they are not actual contractors for manufacturing process. Again in page 4, clause (C) it is said :

> "Who is an out-worker, that is to say, a person to whom any articles or materials are given out by or on behalf of the principal employer to be made up, cleaned, washed, altered, ornamented, finished, repaired, adapted or otherwise processed for sale for the purposes of the trade or business of the principal employer and the process is to be carried out either in the home of the out-worker or in some other premises, not being premises under the control and management of the principal employer."

Here there is an apprehension that some employer may establish different premises which may not be under his direct control but will be under the control of some of his employees. He may employ in such premises 19 labourers. The provisions of this law may not be applicable in such cases; because the provisions will apply only if there are 20 or more than 20 employees. But if he employs 19 employees in 12 different premises under different control, he may do all the manufacturing work by taking shelter of this clause. I have some apprehension that the officer who is entrusted to see that the provisions of this Bill are implemented fully, will not be able to catch him. Therefore, more vigilance and care should be given to this aspect.

With these words I welcome this Bill because it is a good measure and a modest beginning in right direction.

SHRI S. M. BANERJEE (Kanpur) : Sir, I give my conditional support to this Bill because when we talk of abolition of contract system or the contract labour it reminds me of the decision taken at the Indian Labour Conference. I think it was the 21st Labour Conference at Bangalore where a unanimous decision was taken by the representatives of the employers and the representatives of the employees and the Government that the best thing is to abolish the contract system. If you really go through this Bill, it does not give an indication that the contract system is being abolished. I know when I was working in the Defence Department and I started the All India Defence Employee's Federation, the first step taken was to abolish the contract system in the M.E.S. and my hon. friend, Shri Bhagwat Jha Azad who was connected with that movement at that time, used to call it 'Money Earning Service' because people used to earn a lot from the contract system. Even to-day in the defence establishments which are so vital to the nation, majority of work done in the M. E. S.

(S. M. Banerjee)

is done through the contract system. A challenge was thrown when Mr. Krishna Menon was the Defence Minister telling that the contract labour was much cheaper than the departmental labour. He accepted the challenge and he got certain houses constructed by departmental labour for Jawans and for officers know as Amar project near Ambala and the net result was that it was much cheaper than the work done by contract labour. The hon. Minister may go and see it.

Apart from the M. E. S. half of the CPWD work is done by the work-charged establishment which is as good as casual labour and in this particular Bill it is most unfortunate that the casual labour has been neglected. In a note of dissent my hon, friends, Shri Deven Sen and Dr. Ranen Sen have said that the Bill excludes from its purview the casual labour whose number is in the region of 3 lakhs in the Railways alone and whose service conditions are in no way better than those of the contract labour. In the public sector industries, in the Central Government or in the various public sector units like HEL, HEC or HAL the contract system should be abolished. It was a sad commentary on our socialism. When I was recently in Hardwar, my hon. friend, Shri R. K. Garg, an eminent advocate of the Supreme Court, started hunger strike demanding equal wage for equal work. Now we say, it should be equal pay, for equal work. Now, what is happening in the Bharat Heavy Electricals ? What is it that is happening in Hardwar, in Trichinopoly and in Hyderabad ? There are workers who have worked for more than 6 years. They are treated as 'casual labourers' and they are being paid Rs. 6/- per day and they are not entitled to medical benefits, they are not entitled to terminal benefits, or gratuity or provident fund. That is the position. No pensionary benefits are given to them.

Certain assurances were given by hon. Shri Fakruddin Ali Ahmad that their services will be regularised, that they will be regarded as regular employees. But, unfortunately, Sir, nothing has been done so far. Even in the public sector projects which are so vital to the nation, which have been described by the late lamented Prime Minister Jawaharlal Nehru as temples of modern India, nothing has been done and the contract system is prevailing. I do not know how we are going to abolish the contract system in the country. It is said that we cannot abolish the contract system overnight. I agree with it; but let us start with Railways or with Defence or in some of the public sector units. Let us do it. Let us start it somewhere and then extend it to other places.

If it is argued that the contract work is cheaper, then, Sir, some day these contract-system men may demand, that the entire Government should be run on contract system. What is the good of Parliamentary democracy when some good contractor, on the basis of the lowest tender, says, he can run the Government ? Are we to accept it ?

I really feel that this Bill should have declared boldly and firmly that the contract system will be abolished in the public sector units.

I now come to the various provisions of the Bill.

There is an amendment tabled by my hon. friend Shri Nambiar and a similar one by Shri Shri Chand Goyal reducing the number of workers from 20 to 10. Shri Shiva Chandra Jha has tabled an amendment also. It has been argued by my hon. friend who just now spoke as to how the contractors take advantage. They will take advantage of this Bill and they will employ 19 persons instead of 20 persons. They will employ 18 persons instead of 20 persons. They will never employ 20 persons. By employing 20, they will come under the purview of this particular Bill and so they will try to avoid it. If they do like this, they will not come under the provisions of the Bill. If they employ 20 persons, they will be covered

by various labour legislations in this regard. So, they will only have 18 or 19 and not have 20 people.

If you fix 120 days as a limit, what will happen ? After every 118 days, their services will be terminated for a day and then they will be re-employed. They will be re-employed the next day. They will not be able to complete 120 days.

This is our sad experience. What is it that happened in the Defence Establishment ? What was the position in the Ordnance factories when the Britishers were here ? Every worker was regarded as a temporary worker and his services were terminated, technically terminated on the 31st day of March, every year. He was re-employed on the 1st April every year. He never knew that it was technical termination of his services. He was under the impression that he will have continuity of service, but after working for 30 years or 20 years or 10 years, he found that he was only temporary and that he was not eligible for gratuity.

In 1946, we came out openly against this injustice ; there was the All-India Strike. After two All-India strikes, their services were regularised and they were treated, they were regarded, as regular employees.

Sir, what is it that the Government loses if the casual workers are made regular ? I would like to say this : the only difference is this. If their services are regularised, they are treated as 'regular employees' ; they are entitled to certain benefits, certrin terminal benefits and certain leave benefits, holidays and so on. If they want to discharge those employees, one month notice is required. That is the only difference. How can you possibly deny the same salary for the person doing the same king of work ? He should be paid the same salary as any other ordinary employee gets either in the public uudertaking or in the private sector.

So, Sir, my submission is this. This particualr amendment of Mr. Nambiar should be accepted and 120 days limit should be reduced to 90 days so that no opportunity is given to those employers to terminate the services of certain people on technical ground and re-employ them later on, depriving them of these benefits. These are the few amendments which should have been accepted. At least they should be accepted now when they are moved.

I would also request the hon. Minister to declare that at least in certain vital sectors of Government Departments like the MES, for instance, which is engaged in constructing strategic roads and not only tunnels and other things in areas like NEFA and Ladakh, such work should not be done by contractors, but it should be done by departmental labour. The question will arise about what will happen when there is no work. Approval of such workers should be there, and a programme of such works should be drawn up so that the workers could be transferred from one unit to the other, so that there could be constant flow of work. Even in the steel plants, I would suggest that there should not be any contract labour. Take the public sector mines like the Rajhara mines, for instance. In the public sector mines also at present there is contract system and casual work. I would submit that casual work should be completely eliminated, and the services of such casual staff should be regularised. I hope that these amendments will be accepted by the hon. Minister. Let him declare here and now that contract system will be abolished altogether, and if necessary, let him bring forward another Bill.

SHRI RAM KISHAN GUPTA (Hissar) : There is no quorum in the House.

SHRI S. M. BANERJEE : What is the hon. Member's objection ? I am

(Shri S. M. Banerjee)

asking for the abolition of the contract system, not of the 'Syndicate'.

I would request the hon. Minister to assure us that the dicision of the 21st Indian Labour Conference which said that contract system would be abolished will be implemented in the public sector units. Otherwise, all tall talks of socialism will be only a sad commentary. If Government are really going towards socialism, in the larger interests, let Government declare here and now that they are going to abolish the contract system in the public sector units.

SHRI S. D. PATIL (Sangli) : I congratulate Government on bringing forward this Bill, so soon after the report of the Joint Committee was presented to the House. But many hon. Members from opposition have expressed their doubts regarding various provisions of the Bill. Sir, we know the relation between the principal employer and the labourer ; similarly we know also the relation between the contractor and the labour. But we can't expect one legislation to redress all the grievances of the labourers employed either by the contractor or by the principal employer. The provisions of this Bill, therefore, have to be weighed in the light of the objects enumerated in the Statement of Objects and Reasons that has been attached to the Bill.

We have to see what the object of the Contract Labour (Regulation and Abolition) Bill, 1967 is. The object of the Bill as psesented before the House for its consideration is 'Twofold'. It is in accordance with the recommendations of the Planning Commission in the Second Five Year Plan. One of their recommendations was to ascertain the extent of the contract labour system and the progressive abolition of the system and the improvement of the service conditions of contract labour, where such abolition was not possible.

15.24 hrs.

(Shri K. N. Tiwary *in the Chair*)

The object of the Bill is very limited. The Bill provides that contract labour system should be abolished wherever it is possible, and in cases where the system cannot be abolished, the working conditions of contract labour should be regulated so as to ensure payment of wages.....

श्री अब्दुल गनी डार (गुड़गाँव) : चेयरमैन साहब, हाउस में कोरम नहीं है ।

[شری عبدالغنی ڈار (گڑگاؤں) چیرمین صاحب، ہاؤس میں کورم نہیں ہے ۔]

Mr. CHAIRMAN : There is no quorum. The hon. Member may resume his seat for a while. The bell is being rung...

Now, there is quorum. The hon. Member may now resume his speech.

SHRI S. D. PATIL : The object of of the Bill is limited to only two things, namely, that the system of contract labour should be abolished, wherever it is possible and practicable and that in cases where it cannot be abolished altogether, the working conditions of contract labour should be so regulated as to ensure payment of wages and provision of essential amenities. Therefore, it is clear that even before the Bill went to Joint Committee, it was accepted in principle that contaract labour septem cannot be totally abolished; it may have to remain in one part or other of the couutry. Taking that into consideration, the Bill was brought and sent to Joint Committee.

The Joint Committee also keeping this limited object in view submitted its own recommendations. These recommendations have been made after ascertaining the views and opinions of various labour and trade unions, managements of private and public concerns and private individuals supplemented by an on-the-spot study of

various establishments. The provisions of the Bill are based mainly upon these recommendations. I assure the House that the Bill as it has emerged from the joint Committee meets the object enunciated in the statement of objects and reasons.

Coming to the frame of the Bill chapterwise, Chapters I to IV deal with the progressive abolition of the system of contract labour, Chapters V and VI mainly deai with regulation of the working conditions of contract laboure nsuring payment of wages and provision of essential amenities such as accommodation with suffficient ventilation, canteens, medical help, sanitary and water arrangements, etc. Moreover, the principal employer is also made responsible both for the payment of weges and provisions of amenities to the workers by sections 20 and 21.

We have to view the provisions of the Bill and see if they are within the ambit of the object enunciated in the Bill. If this condition is satisfied, we can safely say that the Bill is sufficient to achieve the stated object. It is no use referring to things which are outside the scope of the Bill and complaining that provision has not been made to remove those difficulties. My humble submission is that taking into consideration the stated object of the Bill and the provisions incorporated in the Bill with a view to achieve that object and examining whether the provisions fulfil the object, it will be seen that the provisions are adequate. On this I congratulate Government.

But one thing must be kept in view. This is a very small Bill. The provisions also are very few. If the provisions are implemented strictly, justice will be done to the workers; otherwise, the Bill will not do justice to the workers. So my submission is that there must be strict implementation of every provision In the Bill to achieve the intended object in the Bill. Then only the Bill will have served its purpose.

SHRI NAMBIAR (Tiruchirapalli): I am very sorry to submit that this Bill is far from satisfactory. The reason is simple. The very title of the Bill is "The Contract Labour (Regulation and Abolition) Bill". It is more for regulation than for abolition.

I was one of those who moved a resolution in the Third Lok Sabha and discussed in detail the abolition of the Contract labour system. Why do you say that it should be abolished? The reason is simple. The contractor is a person who stands between the labour and the real employer. This middle man takes away a lot of the fruits of labour and he has no justification to do so. He does not contribute to production and he does not come into the picture at all except to exploit. So the middle man should be abolished.

Abolition must be the aim and objective, but here abolition is not the aim but regulation. Government wants to justify the existence of the contract labour system and wants to give it a polished look in the name of socialism or whatever terminology they want to employ.

All the trade unions, whether they bear the Government label like INTUC or the opposition label, unanimously oppose the contract labour system and demand its total abolition. I was a member of the Select Committee. Let the hon. Minister go through the minutes and show me atleast one labour representative wanting this socalled regulation. They all wanted complete abolition.

In this poor country of 55 crores, even after 20 years of independaence, we are allowing this slave labour, this exploitation of labour by the middle man who has not business to be in the picture. If the Government says that total abolition is their aim and then says that there are certain difficulties, I can understand certain exceptions being made. On the other hand they talk about only regulation.

(Shri Nambiar)

Let us see the scheme of the Bill. The titles of the various Chapters read, "The Advisory Boards", "Registration of Establishments Employing Contract Labour", "Licensing of Contractors", "Welfare and Health of Contract Labour", and "Penalties and Procedure". Where is the abolition ? Licensing, regulating, bringing in more bureaucrats, giving them oprortunity in the name of licensing to get more money, allowing all these things, but where is abolition ? There is no word of abolition anywhere except in the title where it has been introduced to fool the labour and mislead the people. That is why this piece of legislation is far from satisfactory. Hence I wrote my Minute of Dissent. I tried my best to impress upon the Select Committee that unless and until the whole scheme was changed, there was no possibility of improvement, because it is totally negative to the principle of abolition.

The only thing is that the contractor must get a licence, hereafter. In the villages dogs can go without any licence but in cities dogs go only with a licence. There must be patta around its neck; otherwise municipal authorities will catch hold of it. I may be crude in bringing in this analogy and I tender my apology for the crudeness but it is a reality. Why should there be a licence ? Then comes the next stage. It is only a contractor who has got 20 or more than 20 persons should have a licence ; as Mr. Banerjee says if he has less than twenty men, no licence is necessary. After getting a licence the licensed contractor must apply saying: I am a licensed contractor ; I may be given a contract. Then comes the board. Who are on the Board ? --Chairman to be appointed by the Central Government; The Chief Labour Commissioner should be in charge of contract labour board. He has got many other things to do; he is the chief of labour department and he has umpteen problems. What attention he can devote ? He will naturally put an assistant labour commissioner to keep in touch with these things. Then there are nominated members of the Central Government, railways, post and telegraphs, defence, etc. The Central board is to decide about policy as to what type of contracts should be allowed and so on. In other words we are allowing a contract system to continue. My hon. friend Mr. Kundu also was in the Committee and he has written a long minute of dissent. All of us agreed that it was far from satisfactory. We thought that the hon. Minister will come forward with satisfactory amendments to convince the House of his desire to abolish this obnoxious system. Instead of that, he comes forward with some other kind of proposals.

Many hon. Members spoke about casual labour in the railways and I do not want to repeat that. What is the position ? There is no contract. The Railway Administration gets into the shoes of the contractor ; there are such worker in railway construction work, loco shed, etc. There are no middlemen. The Railway Administration come into the picture, employes him as a casual labourer at will for any number of years and throws him out at will. I got a telegram this morning from Kanpur saying that 250 casual labourers employed in railway electrification scheme had been given notice after 15 years of service. There is no contractor. If the Ministry of Railways itself is allowed to do this, how could the Government stop a contractor from doing this ? Government must decide and say : we shall not allow this obnoxious thing. Labour must get its due and their living conditions must improve. There must be more and more eqalisation. You call it socialism and I have my own jargons just as you have yours. You must give labour its due. After fifteen years why do you remove them from their job ? The hon. Labour Minister should say on behalf of the Cabinet that the casual labour system on the Railway is here and now abolished. After all, what have you to pay ? It is very little. The Casual labour is paid less.

AN HON. MEMBER: Railway fares.

SHRI NAMBIAR : I do not mind about fares. When we discuss it in the railway budget, we will come to it, because, without increasing the fares and freight, you can render justice to labour. I can show it to you and I can give you a balance-sheet. You tell me and ask me to do it. Without any pie I will do it. I do not want any money from you. So, what I say is that the railways must abolish the casual labour system. They are three lakhs in number; not one or two but three lakhs. Further, there are casual labourers in the defence department also. Then, in the private sector, of course, there is casual labour, such as in the coal and beedi industries and many other spheres. If the Government abolishes casual labour, then the others will follow. But how you can tell others that you should obey. If you yourself do not do it, how can you say that they must do it ?

Then coming to clause 31 of the Bill : Mr. Amin who belongs to the Swatantra party is also objecting to this. Though they have got some love for the contractors, and though the Swatantra party belongs to a group wherein the contract system is agreed upon, even then Mr. Amin, a Member of the Swatantra party, objects to clause 31 which is so obnoxious, and whatever is sought to be done under this legislation is taken away by this clause. I shall read that clause for the benefit of those hon. Members who might not have read it. It says :

"The appropriate Government may, if in its opinion it is necessary or expedient so to do, direct, by notification in the Official Gazette, that subject to such conditions and restrictions, if any, and for such period or periods, as may be specified in the notification, all or any of the provisions of this Act or the rules made thereunder shall not apply to any establishment or class of establishments or any class of contractors".

So, by a single notification under clause 31, they can exempt the railway, posts and telegraphs, defence establishments, coal mines, beedi factories,—all these—from the operation of this measure—There ends the whole thing. So much money is thus wasted on this legislation. Your time, my time and the time of the Joint Committee—all this become a waste. What is it ? Why do you want clause 31 ? What is it for ? Whom do you want to satisfy by the insertion of clause 31 ? You want to satisfy your patrons, those from whom you want support : they may come to you and say, "Baba, please exclude us. "So, cluse 31 is there ; because the elections are coming, and you will have so many things to be done. So, I say that clause 31 should be taken away ; it should never be there.

Then there is the question of setting up of certain departments or offices: you are setting up so many departments such as the licensing departments, the appellate departments and so many other departments. A plethora of officials will come up, and they are coming up for whose benefit ? We have got our experience of the bureaucrats who are acting in the name of socialism. They will work for the benefit of the employers ; and who are the scapegoats ? The poor workers, and we are here to legislate ! That is why I say that this will go as a dead-letter. If it is a dead-letter, that is to the good of labour. If it is an oppressive legislation, and is against labour, then it is all the more worse for labour.

So, sir, I am very sorry that after 23 years of Independence, after so much of shouting and so much of talk in this House this piece of legislation, in this form, in the name of socialism, has come.

AN HON. MEMBER : Vote against it.

SHRI NAMBIAR : I do not know whether I have to vote against it or for it. This is absolutely worthless. What am I to do ? That is why I want to

(Shri Nambiar)

express my feeling and put it on record and sit down.

श्री देवेन सेन (आसनसोल) : सभापति महोदय, हमें उम्मीद थी कि इस बार जो बिल सरकार लायेगी, उसके जरिये कान्ट्रेक्ट लेबर हिन्दुस्तान से पूरी तरह से समाप्त हो जायगा, लेकिन जो बिल आया है, उसको देखते हुए ऐसा कोई भरोसा या उम्मीद हमको दिखाई नहीं देती। मैं यह भी देखता हूं कि इस बिल के नामकरण में भी सरकारी भावना में कन्फ्यूजन दिखाई पड़ता है। आज अगर रेग्यूलेशन ठीक से हो तो एबोलीशन की क्या जरूरत है और अगर एबोलीशन हो तो रेग्यूलेशन की क्या जरूरत है--बिल में दोनों चीजों को लाया गया है--रेग्यूलेशन एण्ड एबोलीशन पक्का कन्फ्यूजन--समूचे बिल में कन्फ्यूजन दिखाई पड़ रहा है।

इस सम्बन्ध में मैं कुछ उदाहरण आपके सामने रखना चाहता हूं, क्योंकि मैं खुद कोल-फील्ड्स में काम करता हूं, लगातार 20 वर्ष मैंने वहां पर काम किया है, कान्ट्रेक्टरों के साथ मेरी बहुत मारपीट और झमेला हुआ है, बहुत मर्तबा मैं पीटा गया हूं। प्रोफेसर अमीन जानना चाहते थे कि कांट्रेक्टर की क्या डेफीनीशन है। मेरे विचार से—

'Combination of all the vices is a contractor'

वह लड़ सकता है, मार सकता है, दुराचार कर सकता है, रुपया सूद पर दे सकता है, गैरकानूनी शराब बना सकता है। हमारे यहां फील्ड्स में ये सब काम ये लोग करते हैं, एक तरह से इन लोगों के पास प्राइवेट आर्मी होती है। इसलिये अगर आप इसको एबोलिश करना चाहते हैं, तो सीधी सी बात है, एबोलिश कर दो, लेकिन अगर एबोलिश नहीं करना चाहते तो इस में रिफार्मेशन नहीं हो सकता है, इससे और ज्यादा खराबी पैदा हो जायगी।

इस में क्लाज 10 है, जिस में स्पष्ट कहा गया है कि कान्ट्रेक्ट लेबर को खत्म किया जा सकता है—

> "Notwithstanding anything contained in this Act, the appropriate Government may, after consultation with the Central Board or, as the case may be, a State Board, prohibit, by notification in the Official Gazette, employment of contract labour in any process, operation or other work in any establishment".

इस सारे बिल में सिर्फ एक यही क्लाज है जिस में कहा गया है कि कान्ट्रेक्ट लेबर को प्रोहिबिट किया जा सकता है, यद्यपि उस के लिये भी बहुत-सी शर्तें दी गई हैं और इतनी शर्तों में वह कभी एबोलिश नहीं हो सकता है। इसके उपरान्त आप सेक्शन 31 में देखिये -- इसमें लिखा है—

> "The appropriate Government, may, if in its opinion it is necessary or expedient so to do, direct, by notification in the Official Gazette, that subject to such conditions and restrictions, if any, and for such period or periods, as may be specified in the notification, all or any of the provisions of this Act or the rules made thereunder shall not apply to any establishment or class of establishments or any class of contractors."

एक तरफ कहते हैं कि प्रोहिबिट किया जा सकता है, दूसरी तरफ कहते हैं कि ऐक्जेम्प्ट किया जा सकता है--इस में पूरा कन्फ्यूजन है। इसी बिल की क्लाज 1(5) (ए) को लीजिये—

> "It shall not apply to establishments in which work only of an intermittent or casual nature is performed".

यहां पर कहा गया है कि कैजुअल लेबर को एप्लाई नहीं करेगा। आज रेल्वे में तीन लाख कैजुअल लेबर हैं। सभापति महोदय, कोलियरीज में कान्ट्रेक्ट लेबर और कैजुअल

लेबर में कोई फर्क नहीं है, दोनों को एक ही समझा जाता है, दोनों कानून के बाहर हैं। दोनों को पूरा तलब नहीं मिलता है, जो वेतन बोर्ड ने बांधा है, वह नहीं मिलता है, प्रावीडेन्ट फण्ड नहीं मिलता है, ग्रेचुइटी नहीं मिलती है, छुट्टी नहीं मिलती है। वहां पर आधे से ज्यादा आदमियों को कान्ट्रेक्ट लेबर या कैजुअल लेबर की तरह से रखा जाता है, पैसा कम दिया जाता है, उनके पास बोनस कार्ड नहीं होता, प्रावीडेन्ट फण्ड नहीं मिलता—ये सब चीजें कोल फील्ड्स में चलती हैं। मैं कहना चाहता हूं कि प्रोटेक्शन के लिए बिल में कहा है लेकिन जो बोर्ड है, सेन्ट्रल बोर्ड और स्टेट बोर्ड वह बहुत गड़बड़ करते हैं। आप इसमें बोड का नमूना देखिए :-

"The Central Board shall consist of—

(a) A Chairman to be appointed by the Central Government;

(b) The Chief Labour Commissioner (Central), ex-officio;"

गवर्नमेंट के जो आदमी होंगे वे प्रोग्रेसिव हो जायेंगे, इस बात को हम नहीं मानते। सेन्ट्रल गवर्नमेंट अपना चेयरमेन एप्वायन्ट करेगी। इसलिए वह प्रोग्रेसिव होगा, ऐसा हम नहीं मानते हैं। दूसरे जो चीफ लेबर कमिश्नर होगा वह भी गवर्नमेंट का ही आदमी है। तीसरे :

"(c) Such number of members, not exceeding seventeen but not less than eleven, as the Central Government may nominate to represent that Government, the Railways, the coal industry, the mining industry, the contractors, the workmen and any others interests.....

कूलेरी के एम्प्लायर्स, रेलवेज के एम्प्लायर्स, माइनिंग इंडस्ट्री के एम्प्लायर्स, गवर्नमेंट और उनके अलावा कुछ लेबर के भी रिप्रेजेन्टेटिव हैं। मैं कहना चाहता हूं कि ऐसे बोर्ड के जरिए से कट्रेक्ट लेबर खत्म करने का क्या मतलब हो सकता है ? कोई मतलब नहीं होगा।

जो ज्वाइंट कमेटी बनी थी, मैं भी उसका मेम्बर था लेकिन उसमें भी सरकार के नमाइंदे मेजारिटी में थे और सरकार के नुमाइन्दे प्रोग्रेसिव नहीं होते। आश्चर्य की बात है कि सरकार के द्वारा जो नामिनेटेड मेम्बर हैं वे हमारी कोई बात नहीं मानते। बोस की जगह पर दस हो, ऐसा हमने कहा लेकिन हमारी बात वहां पर मानी नहीं गई। हमने यह भी कहा था कि इन्टरमिटेन्ट कौन वर्क समझा जायेगा उसकी भी डेफनीशन ठीक से देनी चाहिए तो हमारी वह बात भी नहीं मानी गई। इसलिए मैं कहना चाहता हूं कि बोर्ड बनाकर हम लेबर को कोई भी फायदा नहीं पहुंचा सकते हैं। हमारे लिए तो इस बिल का विरोध करना भी मुश्किल है और समर्थन करना भी मुश्किल है। अगर हम इस बिल का विरोध करते हैं तो ऐसा समझा जायगा कि हमने कान्ट्रेक्ट लेबर को मान लिया है और अगर इसका समर्थन करते हैं तो हम देखते हैं कि इससे लेबर का कोई फायदा नहीं होता है। इसलिए हम बहुत मुश्किल में पड़ गए हैं। मैं कहूंगा कि मंत्री महोदय इससे छुटकारा दिलाने का कोई रास्ता निकालें।

इसी तरह से इस बिल में रजिस्ट्रेशन और लाइसेंसिंग का जो बन्दोबस्त है उसमें पूरा का पूरा फेवरिज्म का सिलसिला चालू हो जायेगा। वही कन्ट्रेक्टर लाइसेन्स पा सकेगा जोकि ज्यादा घूस दे सकेगा। इसलिए यह बिल बिल्कुल खराब है। इस बिल से हमको बहुत नुकसान पहुंचेगा। मैं मंत्री महोदय का ध्यान इस ओर आकृष्ट करना चाहता हूं।

इसी प्रकार से इसमें जो पनिशमेंट रखा गया है वह सभी जगह पर कहीं तीन महीने की सजा और पांच सौ रुपया या हजार

(श्री देवेन सेन)

रुपया जुर्माना रखा गया है। मैं बताना चाहता हूँ कि एक-एक कन्ट्रेक्टर के घर में दो-दो हाथी हैं और आसनसोल में उनकी पांच-पांच टैक्सियाँ चल रही हैं ऐसी हालत में उन पर पांच सौ रुपया जुर्माना करने का क्या असर पड़ेगा ? इसलिए मैं कहता हूं कि इस बिल का कोई फायदा नहीं होने वाला है सिवाय इसके कि इस बिल के जरिए से कन्ट्रेक्ट लेबर एबोलिश हो जाये। और कोई फायदा होने वाला नहीं है।

श्री हेमराज (कांगड़ा) : चेयरमैन साहब, आज सदन के सामने जो बिल कन्ट्रेक्ट लेबर को एबालिश और रेगुलेट करने के लिए आया है मैं उसका स्वागत करने के लिए खड़ा हुआ हूँ। हमारे बहुत सारे मोअज्जिज मेम्बरान ने इस बात पर एतराज उठाया है और कहा है कि दरअसल इस बिल में कोई जान नहीं है। लेकिन जिस वक्त यह बिल लोकसभा में इंट्रोड्यूस किया गया था उस वक्त उसमें जो मकसद बयान किये गए थे वह तीन ही थे :

> "Undertaking of studies to ascertain the extent of the problem of Contract labour. progressive abolition of the system and improvement in service conditions of the contract labour; to undertake the studies to ascertain the extent of the problem of labour."

उसके साथ अगर इन चीजों को देखा जाये तो मैं समझता हूँ हमारी जो मिनिस्ट्री है उसने सराहनीय काम किया है। कांग्रेस सरकार ने सोशलिज्म की तरफ एक कदम बढ़ाया है, उसका यह प्रयास है कि जो मिडिलमैन है उसका एक्स्प्लायटेशन वहां से खत्म हो जाये और गरीब का जो पैसा है वह उसको मिल सके। मिडिलमैन चाहे वह एग्रीकल्चर में हो या लेबर में उसको हटाने का प्रयास कांग्रेस सरकार की तरफ से होता रहा है। इस मकसद के साथ इस बिल को देखा जाना चाहिए। और इस तरह से यह जो बिल है उसके लिए हम सरकार को बिना बधाई दिये नहीं रह सकते। लेकिन जो मकसद इसके सम्बन्ध में सेकेण्ड फाइव ईयर प्लान में रखे गए थे उसमें दो और भी थे जैसे :-

> "To set up a scheme for de-casualisation wherever feasible."

लेकिन यह जो प्वाइन्ट है वह इस बिल में नहीं लाया गया है। मेरे से पहले जो वक्ता बोले हैं उन्होंने खास तौर पर इस चीज को सदन के सामने रखा है। जैसा कि उन्होंने यहाँ पर कहा, "मैं भी आपके सामने बयान करना चाहता हूँ कि जो हमारा भाखड़ा डैम है उसको सारी दुनिया देखने भी आती है और उसको बनाने के लिए बहुत ज्यादा तारीफ भी की गई है। वहां पर लोग 15-15 साल तक काम करते रहे लेकिन जब वह काम खत्म हो गया तो कैजुअल लेबर की सर्विसेज वहां से खत्म कर दी गई और किसी दूसरी जगह पर भी उनको एम्प्लायमेंट नहीं दिया गया। आज भी बहुत सी जगह पर रिवर वैली प्रोजेक्ट्स चल रहे हैं। मेरे इलाके में भी दो तीन चल रहे हैं। इस सिलसिले में उनका एजिटेशन भी चल रहा है। तो मेरा कहना यह है कि जहां आपने कांट्रेक्ट लेबर को बिल में लिया है, वहाँ पर आपने कैजुअल लेबर को क्यों नहीं लिया है ? उसमें दरअसल डायरेक्ट सम्बन्ध किसी कांट्रेक्टर का नहीं है बल्कि बोर्ड का है। भाखड़ा बोर्ड और दूसरे सारे के सारे बोर्ड सरकार के ही हैं। जब वहां पर आप सुधार नहीं कर सकते तो कांट्रेक्ट लेबर में तो धोखा देने के लिए कन्ट्रेक्टर हैं जोकि बहुत सी बातें कर सकता है। इसलिए मैं समझता हूं कि जहां पर इस बिल में आपने कांट्रेक्ट का लफ्ज इस्तेमाल किया है उसके साथ-साथ मुकम्मिल तौर पर कैजुअल लेबर को भी शामिल करना चाहिए था। इस बिल का जो क्लाज 1 (5) (a) है उसमें आपने ये शब्द रखे हैं :

"It shall not apply to establishments in which work is of only intermittent or casual nature is performed."

यहां पर आपने कैजुअल नेचर कहा है। इस तरह से इसमें से कैजुअल लेबर तो अपने आप निकल जाता है। मैं समझता हूँ कि गवर्नमेंट को इसमें कैजुअल लेबर को जरूर शामिल करना चाहिए।

इसके साथ-साथ मैं एक बात यह कहना चाहता हूँ कि क्लाज 5 (b) में आपने एक प्राविजन दिया है और वह यह है :

"If any question arises, whether work performed in an establishment is of an intermittent or casual nature, the appropriate Government shall decide the question after consultation, with the Central Board or, as the case may be, a State Board and its desision shall be final."

उसमें आपने यह रखा तो है कि कन्सलटेशन करेंगे, सेन्ट्रल बोर्ड से भी करेंगे और स्टेट बोर्ड से भी करेंगे और उसके साथ उसमें रिप्रेजेन्टेशन भी है लेकिन जैसा कि मेरे से पहले यहां पर कई लोगों ने कहा कि आपने जो रिप्रेजेन्टेशन दिया है उसमें यह प्राविजो रख दिया है :

"Shall not be less than the number of members."

अब आप लेबर का सुधार तो करना चाहते हैं लेकिन आप जो मेम्बर्स 17 रखें या कम से कम 11 रखें तो उसमें वर्कर्स की मेजारिटी रखनी चाहिए। आपने इतना तो कर दिया कि बराबर रख देंगे लेकिन अगर उनकी मेजारिटी हो तो वे कम से कम इस बात के लिये अपनी राय दे सकें और आपको बतला सकें कि यह जो काम है वह केजुअल है या इन्टरमिटेन्ट है या कांट्रेक्ट वेचर का है। मैं समझता हूँ कि यह एक और खामी इस बिल में है, जिसको आपको दुरुस्त करना चाहिये।

16.00 hrs.

इस बिल में आपने रेगुलेशन की बात जरूर रखी है। रेगुलेशन में लोगों को बेहतरी के लिये आपने केन्टीन भी रखी है, दूसरी चीजें भी रखी हैं। आपने यह भी रख दिया है कि ऐक्चुअल एम्लायर या कंट्रेक्टर किसी को पैसा न दे तो जो मालिक है वह जिम्मेदार हो जायेगा। लेकिन जहां तक इसके ऐबालिशन का सवाल है, जैसा मुझ से पूर्व बोलने वाले वक्ता ने कहा; सेक्शन 10 के सिवा और कहीं ऐसी बात नहीं है। अगर आप ऐबोलिशन करते हैं तो इसके लिये बोर्डस से पूछा जायेगा। बोर्ड में मेजारिटी सरकार के मेम्बरान की हो जाती है। आखिर, वर्कर्स को नामिनेट तो सरकार को ही करना है, इसलिये वह वर्कमेन के हक में राय क्यों देंगे। सरकारी मेम्बर जिनको नामिनेट करेंगे वह कैसे अपने अफसरों के सामने बखिलाफ राय देंगे? इस बिल में मुझको यह खामी नजर आती है। अगर वह एलेक्टेड होते तो ज्यादा आजादाना राय दे सकते। जो कंट्रेक्ट लेबर है उसकी यूनियन इतनी जबर्दस्त नहीं है कि अपने एलेक्टेड मेम्बर्स भेज सकें। चूंकि मेम्बर्स आपके नामिनेटेड होंगे इसलिए वह आजादाना राय दे सकेंगे, इसमें शक है। इसलिये कोई न कोई ऐसा सिस्टम भी होना चाहिये जिसके मुताबिक नामिनेशन के सिलसिले के बजाय एलेक्शन का सिस्टम बनाया जाये ताकि जो राय आये वह आजाद राय हो, जो लोग कंट्रेक्ट सिस्टम का भला चाहते हैं, जो मजदूरों का भला चाहते हैं वह किसी तरीके से सामने आयें और खुले तौर पर अपनी राय दे सकें।

आपने एक और बात कही है कि इंस्पेक्टर कम्प्लेन्ट करे। अगर कहीं पर लोगों

(श्री हेमराज)

की यूनियन है तो क्यों वह कम्प्लेन्ट न कर सकें ? आज तो सब कुछ इन्स्पेक्टर की मर्जी पर है । इन्स्पेक्टर राज में यह चीज चल गई है कि करप्शन जोरों पर है और जो भी इंस्पेक्टर को पैसा दे दे उसका काम हो जाता है । जो भी इन्स्पेक्टर हैं उनको खाने पीने के लिये एम्प्लायर के यहां ज्यादा मिलता है । ऐसी हालत में वह मजदूरों की बात करना छोड़ देंगे । सब जगह हम यह देखते हैं कि जो मालिक लोग हैं वह इन्स्पेक्टरों को पैसा दे देते हैं और मजदूरों की कोई पूछताछ नहीं होती है । इसलिये मेरी अर्ज है कि जहां पर कम्प्लेन्ट का सिलसिला रखा गया है वहां यह भी होना चाहिये कि जहां पर यूनियन्स हैं उन्हें चान्स दिया जाये कि वह कम्प्लेन्ट के सम्बन्ध में कम से कम इंस्पेक्टर को बतला सकें, और अगर वह कुछ न कर सके तो उनको इजाजत होनी चाहिये कि वह खुद कम्प्लेन्ट न कर सकें । जैसा मुझ से पूर्व वक्ता ने कहा, यह बड़ी जबर्दस्त खामी है ।

जहां तक रेस्ट्रिक्शन्स ऐंड कंडिशन्स का ताल्लुक है वहां भी आपने कहा कि रूल का नोटिफिकेशन करेंगे । लेकिन जो रूल मेकिंग पॉवर है उसमें आप साफ साफ क्यों बयान नहीं करते कि जिस वक्त रूल बनेंगे, उन रूल्स में हम देखेंगे कि कौन-कौन रेस्ट्रिक्शन्स और कंडिशन होंगी जिनसे हम सेक्शन 31 के नीचे किसी इस्टेब्लिशमेंट को एग्जेम्शन दे सकेंगे । अगर आप वे रूल्स के नीचे इस चीज को रखते हैं तो यह ठीक है कि रूल्स पार्लियामेंट के सामने आयेंगे और अगर कोई ऐसी शर्तें होंगी या कोई ऐसी रेस्ट्रिक्शन्स होंगी जिनको पार्लियामेंट समझे कि वह दुरुस्त नहीं है तो वह उनको तब्दील कर सकती है । इसलिये मैंने एक अमेंडमेंट दिया है कि जो रूल्स ऐंड रेस्ट्रिक्शन्स हैं उनके बारे में रूल मेकिंग पॉवर में यह आना चाहिये कि कौन कौन सी रेस्ट्रिक्शन्स और कंडिशन्स होंगी, और उसको गवर्नमेंट को मंजूर करना चाहिये ।

इसके साथ-साथ मैंने एक और अमेंडमेंट दिया है और मुझे उम्मीद है कि आप उस पर सोच विचार करेंगे, और वह यह कि जो बोर्ड हैं उनमें वर्कमेन की मेजारिटी होनी चाहिये ताकि वह वर्कर्स का सही नुक्ते निगाह रख सकें ।

मैं आशा करता हूँ कि आप मेरे सजेशन्स पर गौर करेंगे और अमेन्डमेंट्स को कबूल फरमायेंगे ।

SHRI S. KUNDU (Balasore) : Mr. Chairman, Sir, it is true that we were in the Select Committee which cunsidered this Bill and that we tried our best to see that some changes are made in this Bill and we did try to make some amendments in the Committee; but I am sorry to say, we failed to improve this Bill.

Therefore, in the Minutes of Dissent which I appended to the Bill I have said that the Bill has emerged as a rambling and confused Bill and I do not think by the provisions of the Bill any benefit could be delivered to the workers who work under the contract system.

There is some history behind this Bill. There have been various industrial and labour conferences held which had demanded that this obnoxious system of 'contract labour' should be abolished. And, I think, the compelling reason due to which the Government brought forward this Bill is the Supreme Court decision which I mentioned in my minute. The Supreme Court has held that in categories where there is a regular system of work the contract system should be abolished. But in this Bill, I find, there is no indication that in such system where the work is of a regular nature, the contract system would be abolished. This Bill falls far short of our expectations and of the expectations of the Supreme Court.

It is indeed unfortunate that the various reports of various Commissions and Committees have been completely ignored here. The Whitley Commission

(Shri S. Kundu)

was of the view that this obnoxious system should be abolished. I think there are various Committees at the level of the Centre and of the States which have gone into the matter. One of these is the Bombay Textile Workers Committee. They had recommended that this obnoxious system should be abolished, lock, stock and barrel.

But, in spite of it, nothing has been done, and I find, the Bill as it emerges from the Select Committee will not cater to the requirements for which it was brought forward, as stated in the Statement of objects and Reasons for which the Bill stands for.

Therefore I would like to make this appeal to both the Ministers sitting here. One of the Ministers, who was also a former labour leader, was not there when the idea of this Bill was thought of in this particular Ministry. The Bill was introduced in the year 1967. I think, the idea originated sometime in 1965 or 1964 and in 1967 the Minister, Mr. Hathi was also there; he is no more there. There have been certain changes in the political situation and in the party itself. In their party they say, they adhere to socialism and progressive things. So, it would be better if they have another close look into this Bill. I think it would be most appropriate if they have a close look into this Bill and try to bring out some sort of major amendments or accept some of the amendments which have been tabled here or which we have given in the Select Committee so that on the basis of those amendments we can make improvement in this Bill. By doing that, people like Piloo Mody who is sitting here, would not have occassion to say that their shouting slogans of socialism is based on pretensions.

Therefore, I would urge upon the Government to have another closer look at this Bill. This is the position in regard to this Bill, and I am extremely sorry, to say and I agree with some of the previous speakers when I say this, that this Bill has not been able to come up to the expectations in regard to the benefit to be given to contract labour or the worker under contract labour system.

I need not explain the system of contract labour. It is obnoxious. We thought that at least the sweated and exploited workers would get some benefit, but that expectation has not been fulfilled. The whole object of the contract system is that some intermediary should work for the management or for the employer and get full value or the cream of the money spent; and the result is that he undertakes the work and exploits the workers without giving them fair wages and proper living conditions. This system has been going on for many years, and those who support this system, particularly our friends from the Swatantra Party who had been championing this system.....

SHRI RANGA (Srikakulam) : We do not support that system. If he is short of arguments, let him think of some other party.

SHRI S. KUNDU : I do not know if the Swatantra Party has two groups, one led by Shri Ranga and another led by Shri R. K. Amin.

SHRI RANGA : We are not supporting that system at all.

SHRI S. KUNDU If my hon. friend would see the minutes of dissent appended to this Bill, he will find that wherever little has been given for the workers in the name of socialism has been opposed by the Swatantra Party and its representatives here in the Lok Sabha.

SHRI RANGA : We are not supporting that system.

SHRI S. KUNDU : Whether one supports the system or not, the trial comes when one is confronted with certain things, and we have seen how even the little things provided in this Bill have been opposed by the Swatantra party's representative, and how claus 31 has been indirectly supported and it has been

(Shri S. Kundu)

pleaded that it should be much stronger; this shows clearly their thinking in this matter. Anyway, whatever that may be, as I have said, this Bill does not come up to the expectations which we had in view, and, therefore, it is time that this entire Bill is changed and a new Bill is brought forward or further amendments should be incorporated in this Bill.

Coming to the provisions of this Bill, it has been provided in clause 1 (4) (a) that this Bill will not apply to certain establishments employing less than 20 workers. After this Bill is passed, various organisations will split themselves up and have different companies or establishments, each employing less than 20 workers. This will give rise to a number of *Khatas* which will give a lot of work to the Labour Department but without any relief to the workers.

Today, with the installation of automatic machines and the growth of small-scale industries, the capacity of an establishment to employ 20 or more workers is not of much significance, unless it is related to the production capacity as well. In the absence of any relation to production capacity, this restriction that this Bill will not apply to establishments employing less than 20 workers would be redundant and irrelevant. It must always have some relevance to production and to the profit margin that the establishment is going to make. I know some cases where the establishments employ less than 20 workers, and yet they are production oriented to a great extent, and with a small number of workers, they get the maximum profit, while at the same time, they do not give even the minimum to the workers.

SHKI N. K. P. SALVE (Betul) : Such as ?

SHRI S. KUNDU : Take the case of the small electronics industry which can employ less than 20 workers. I will give an example. Taking the drum making industry. They get quota of steel from Government. They have a small establishment of 10 to 15. It is all automatic. They make the maximum profit in that. But the workers are cut down and denied their due. They are given the minimum. The introduction of automatic machines poses this threat to the workers. This is a point to be kept in mind.

SHRI N. K. P. SALVE : Does he suggest a criteria of production and profit ?

SHRI S. KUNDU : The production and profit should also be taken into consideration in this matter. The connotation of employment is undergoing a lot of changes due to the new types of industries coming up and the advance in technology also.

The second point is about the provision for out worker. We in the joint Committee toured some parts of India. In Nagpur we saw the horrible and miserable condition of the *biri* workers, mostly women. We saw in a small dingy room with only one electric bulb 500—600 women working. Besides, there were small children also. They work for a minimum of 10 hours a day and get as wages 75 or 80 P. This is a horrible thing. When we called the management, they refused to come. Ultimately, when they came, we asked them how many workers they had. He said 'We do not know'. We asked what is the wage paid. He said 'We do not know'. We said 'What the hell do you know ? You know only to make money and profit and use it in politics', because you know the *biri* merchants have been the centre of politics in Madhya Pradesh. My Hon. friend will bear witness to that. This thing is so obnoxious that we thought this Bill would at least some provision to Protect these workers... But on the contrary, you there is a provision in cl. 2(g) (i) (c) a definition of out-worker which says :

> "A person to whom any articles or materials are given out by or on behalf of the principal employer to be made up, cleaned, washed. altered, ornamented, finished, repaired, adapted or otherwise processed..."

Where the manufacture is carried on under this system, these workers will be

[Shri S. Kundu]

considered out-workers and they will not come within the purview of the Bill. This has been done directly with the object of pleasing certain types of business magnates. I am sorry Government are doing this. They are the *biri* pathawalas, goldsmith jewellers, hosieryman and others. They employ a large number of workers. They just do not bother about them. They only just calculate the Business in the evening how much money they have made or check up once a month how much bank balance they have accumulated to see that it goes up. This Provision is anti-labour and it is not in tune with the times. Therefore, this should be changed.

The most important provisions are in clauses 10 and 31. After the Bill is passeds after the little that is contemplated is enacted, an arbitrary right is given to Government by notification to declare whether a particular establishment should come within the purview of the Bill or not. This reserve power is vested with them. Then under cl. 31, power is vested with Government by another notification to exempt any establishment from the scope of the Bill. The points are whether the work is whole time or not, whether there is considerable number of whole time workers, whether it is ordinarily done through regular workmen—I do not know what ordinarily means—whether it is perennial, etc. As I said in my Minute of Dissent, it will create a lot of confusion and there will be disputes. It will go to the High Court and the Supreme Court and the poor workers cannot engage lawyers. So ultimately they will lose their case. So, I think that no justice has been done. I can cite many other process, but I do not want to. Therefore, they should consider making a through change in the Bill. They cannot complain that the time is short. If they like, with the permission of the chair, they can take it up after a week and reconsider it. All of us will support it.

This contract labour has been in abundance atleast in two fields, construction work and mines. In the mines 70 to 73 percent workers are contract labour. You know how much money the mine – owners make. The condition of these workers is not going to be improved. The planning Commission says that 2.3 million workers are employed in different constructions. The future, the rights, the wages and the working conditions of these construction workers are not going to be improved by this Bill. I do not know whom this Bill is going to help. The construction workers are the most miserable of the lot, and they suffer from all sorts of disadvantages, because construction is for a short period and they are hired and fired. No service condition is ever protected for them. I think something should be done for them.

There are skilled workers like fitter, mechanic, driller, etc. among construction workers. After a projects comes up through their blood and sweat, they are just thrown out, there camps are demolished and there is no future for them. Construction work is going on every year, and after every project these people are thrown out. I do not know why they cannot be absorbed and taken from one project to another.

The Labour Minister should look more closely into the railway organisation. We must set our house in order and then point to others. The railways employ three million workers, and there is the Minimum Wages Act which give them at least some protection, but it has not been revised by many States for many years. It has been given in the statistics that as on 30th September 1969, the minimum wage was about one rupee in Andhra Pradesh where they have their own Government. In Orissa it is about 70 paise. In Orissa for the last six years the minimum wage rate has not been revised. The railways have said that unless the State Governments and District Magistrates certify, they are not going to revise this minimum wage. The State Governments would not do it because some of the State Governments do not even bother about it. Therefore, the workers get no protection from the Minimum Wage Act or service conditions or even from this Bill. I shall read only one remark from the report of the National Labour Commission; probably it was written before this Bill was introduced or about the time when it was being introduced. Even after this Bill becomes an Act this statement will hold good. They have said that beyond mentioning he 1949 policy statement the Government

[Shri S. Kundu]

have hither to paid inadequate attention to these workers despite the fact that they constitute a fair proportion of those who produce goods and provide services. I think largely what was Government's policy in 1949 holds good today and there is no change. There should be no illusions about it.

श्री शिंकरे (पंजिम) : सभापति महोदय, मराठी में एक कहावत है कि 'नारियलवाला रोता है और तेल वाला भी रोता है।' यह विधेयक ऐसा है, जिससे श्री संजीवैया जैसे मजदूर लीडर का भी समाधान नहीं होगा और श्री नम्बियार और श्री बनर्जी वगैरह मजदूर नेताओं का भी समाधान नहीं होगा। लेकिन मेरी भूमिका ग्राहक की है; इससे मेरा समाधान जरूर हो सकता है। तेल शुद्ध आता है या अशुद्ध, यह कौन जानता है। लेकिन तेल हमारे लिए जरूरी है, इसलिए जो मिलता है उससे संतुष्ट होना ही पड़ता है। ऐसी ही बात यहां हो रही है। यह विधेयक पूर्ण नहीं है। मेरे खयाल से मंत्री महोदय को भी जानकारी है कि यह पूर्ण नहीं है और हमें भी मालूम है कि यह पूर्ण नहीं है, लेकिन वर्तमान परिस्थिति में वह जिस रूप में हमारे सामने आया है, हमें उससे ही संतोष करना पड़ेगा।

SHRI NAMBIAR: We can still fight for it. Why should he become desparate.

श्री शिंकरे : श्री नम्बियार कहते हैं, 'वी केन स्टिल फाइट। अभी श्री कुण्डू ने कहा है कि सिलेक्ट कमेटी में क्या हुआ। उन्होंने कहा कि सिलेक्ट कमेटी ऐसे तरीके से बनती है कि उसमें सरकारी पक्ष के सदस्य ज्यादा रहते हैं और विरोधी पक्ष के सदस्य कम रहते हैं। लेकिन इस सदन में भी तो वही परिस्थिति है। अगर यहां पर कोई माननीय सदस्य इस विधेयक में कोई एमेंडमेंट लाने का प्रयत्न करे, तो श्री नम्बियार और श्री बनर्जी सरकार को सपोर्ट देंगे। यह हमने नो-कान्फिडेंस मोशन के समय देख लिया। ऐसी परिस्थिति में हमारे जैसे लोगों को संतुष्ट होना ही पड़ेगा।

केवल कोई विधेयक या कायदा बनाने का कोई फायदा नहीं होता है, जब तक कि उस विधेयक या कायदे का ठीक इम्प्लीमेंटेशन न हो। गोआ में लोह खनिज की खानें हैं, जिनमें बहुत से मजदूर काम करते हैं।

आप यह भी जानते हैं कि पोर्चुगीज जमाने में वहां का जो माइनिंग एक्ट था वह इतना अच्छा था। लेकिन अभी उस का इम्प्लीमेंटेशन अच्छा नहीं होता है, और कानून का फायदा किसी को मिलता नहीं है। तो हमें प्रयत्न करना पड़ेगा और गवर्नमेंट को भी यह सहकार्य देना पड़ेगा कि यह जो कानून हम बनाते हैं उस का इम्प्लीमेंटेशन हो। वह इम्प्लीमेंटेशन अच्छी तरह से नहीं हो तो जो कुछ यहां मिलता है उस का भी फायदा नहीं होता है। यह मौका जो मुझे यहां मिला है उसका फायदा में एक ईश्यू सादर करने में लाना चाहता हूं। आप जानते हैं कि स्ट्रक्चरल इंजीनियरिंग का काम आजकल कितना बढ़ गया है। न केवल सराई में या तराई में, न केवल सागर के किनारे या नदी के किनारे, न केवल पहाड़ों में या मैदानों में, न केवल मरूभूमि में या दलदल में, हरएक जगह पर आज स्ट्रक्चरल इंजिनियरिंग को कांस्ट्रक्शन के काम होते हैं और उसमें यह कर्मचारी, मजूर लोग काम करते हैं। हिन्दुस्तान कांस्ट्रक्शन जैसी कम्पनी है, कूपर कम्पनी है, रिचर्डसन ऐंड कूड़ास कम्पनी है, हरएक कम्पनी के कर्मचारी वहां काम करते हैं लेकिन उनकी सर्विस कंडीशन क्या हैं, इस बारे में हम तो विशेष कुछ जानते ही नहीं। हां, देयर इज जनरल ला। लेकिन जनरल लेबर ला का फायदा लोगों को मिलता नहीं। तो मैं आपसे निवेदन करूंगा जैसे माइन्स के लिए स्पेशल लेजिस्लेशन है, आयरन और माइन्स के लिए स्पेशल लेजिस्लेशन है, बम्बई में माताड़ी वर्कस के लिए एक माताड़ी लेजी-

स्लेशन अलग किया गया है ऐसा ही स्पेशल लेजिस्लेशन स्ट्रक्चरल इंजीनियरिंग में काम करने वालों के लिए भी बनाया जाय। हमारी बड़ी-बड़ी पब्लिक अंडरटेकिंग्स हैं। पब्लिक अंडरटेकिंग्स में बड़े-बड़े प्लान्ट बनते हैं। जहां यह प्लांट लगते हैं वहां कांस्ट्रक्शन आफ दि हाउस होता है, रास्ते बनते हैं, हास्पिटल बनते हैं। काश्मीर जैसे प्रदेशों में भी हम देखते हैं कि वहां भी जो पब्लिक अंडरटेकिंग्स बनाई जाती हैं उनके लिए यह सब काम करने पड़ते हैं। वहां की परिस्थिति ऐसी है कि वहां कठिनाई पैदा होती है। ऐसे ही आसाम में भी यह प्लान्ट बनाए जायें तो वहां भी कठिनाइयां पैदा होती है। ो हम जब देखते हैं कि आज स्ट्रक्चरल इंजीनियरिंग इतना बढ़ गया है तो उसके लिए हमें कुछ स्पेशल लेजिस्लेशन करना ही होगा।

इसके बाद मैं और यह एक सूचना यहां दूं। जैसा कि मैंने पहले भी कहा गोआ में माइनिंग इंडस्ट्री है और उसके लिए गोआ में लेजिस्लेशन है वह लेजिस्लेशन जो इम्प्लीमेंट नहीं होता है। उसका इम्प्लीमेंटेशन अच्छे तरीके से हो उसके लिए प्रयत्न यहां से होना चाहिए क्योंकि हमारी गोवा की सरकार तो यूनियन टेरीटरी की सरकार है और यूनियन टेरीटरी की जो सरकार है उनके जो अधिकार हैं वह कितने मर्यादित हैं यह आप जानते ही हैं। इसलिए उनकी डिफिकल्टी होती है। यहां से आफिसर लोग वहां का राज करते हैं। वहां का राज करते है यहां के आफिसर्स जिनको वहां की परिस्थिति मालूम नहीं। तो कैसे इम्प्लीमेंटेशन अच्छे तरीके से कर सकते हैं? वहां तो आप जानते हैं, आपने देखा होगा, हमारे आजादजी वहां गये थे, उन्होंने देखा है, वहां के कर्मचारी कैसी परिस्थिति में काम करते हैं और आप यह भी जानते हैं कि उन कर्मचारियों के वेलफेयर के लिए सेस हमारी सेंट्रल गवर्नमेंट लेती है। हर टन पर सेस लेती है और वह सेस कर्मचारियों के वेलफेयर के लिए रहता है लेकिन हम तो देखते हैं कि वेलफेयर के लिए जो पैसा लिया जाता है उसका उपयोग तो वहां होता ही नहीं। ..... (व्यवधान)..... इसलिए मैं चाहूंगा कि गोआ की जो परिस्थिति है, वहां माइन्स में जो कर्मचारी रहते हैं, ज्यादा से ज्यादा कांट्रेक्ट लेबरर से ही काम उसमें होता हैं तो उन कर्मचारियों की परिस्थिति में सुधार करने के बारे में आपकी मिनिस्ट्री को ही ज्यादा प्रयत्न करना होगा। यहां आर्डर पेपर में मैंने एक अजब चीज देखा इसमें लिखा है—संविद श्रमिक (विनियमन और उत्पादन) विधेयक। अभी नम्ब्रियार साहब कह रहे थे कि एबालीशन के बारे में इसमें कुछ नहीं लिखा लेकिन मैं तो देखता हूं कि 'उत्पादन' यहां पर है। आपकी हिन्दी में उत्पादन के माने क्या एबालीशन होते हैं? यहां देखिए लिखा है—संविद श्रमिक (विनियमन और उत्पादन) विधेयक।

श्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद): यह "उत्पादन" है।

श्री शिंकरे: मगर यहां आप देख सकते हैं उत्पादन लिखा है तो उच्छेदन करने के बजाय आप तो कांट्रेक्ट लेबर का उत्पादन कर रहे हैं।

श्री भागवत झा आजाद: वह गलत छपा हुआ है।

सभापति महोदय: चलिए, उसकी शुद्धि हो जायगी।

श्री शिंकरे: शुद्धि जरूर होनी चाहिए। क्योंकि मुझे तो ऐसा लगा जैसे यहां एक विधेयक आया था जिसका नाम था रिक्वीजीशन ऐंड एक्वीजीशन आफ दि प्रापर्टी। बहुत से सदस्यों ने जब उस पर डिस्कशन चल रहा था तो कंप्लेंट की कि गवर्नमेंट रिक्वीजीशन तो करती है, एक्वीजीशन नहीं करती है। तो ऐसा ही यहां है कि विनियमन तो होता है.

[श्री शिकरे]

लेकिन एवालीशन, उच्छेदन नहीं होता है। उसकी जगह उत्पादन शब्द आया है, इसलिए मैंने यह प्रश्न उठाया।

श्री स० मो० बनर्जी : सभापति महोदय, अच्छा यह होगा कि मिनिस्टर साहब कल जवाब दें क्योंकि आज इतने कम समय में वह समाप्त नहीं कर पाएंगे।

सभापति महोदय : अगर मिनिस्टर साहब का जवाब आज पूरा नहीं होगा तो वह कल पूरा हो जायगा।

श्री अटल बिहारी वाजपेयी (बलरामपुर): आप उनको कल ही बोलने दीजिए।

श्री शिकरे : सभापतिजी, बार बार इंटरफियरेंस होता है तो मुझे देखना पड़ता है कि मुझे ज्यादा मौका मिलेगा या नहीं?

सभापति महोदय : आप मेहरबानी करके चेयर को ऐड्रेस कीजिए और बाकी बातों में न पड़िए।

श्री शिकरे : एक प्रश्न के बारे में मैं मंत्रीजी से कहना चाहता हूं। जो एडवाइजरी कमेटी बनाई जायगी उसमें श्रमिकों के जो प्रतिनिधि हैं उसकी संख्या ईक्वल रखी है बाकी सरकारी अधिकारी और एम्प्लायर्स एंड कांट्रेक्टर्स के प्रतिनिधि होंगे। मैं चाहूंगा कि श्रमिकों की संख्या ज्यादा हो तो अच्छा होगा क्योंकि श्रमिक तो आर्गेनाइज्ड रहते नहीं, उनके प्रतिनिधि जो आएंगे, वह उनके इंटरेस्ट्स को अच्छी तरह से सेफगार्ड नहीं कर सकेंगे क्योंकि उनकी आवाज सुनी नहीं जायगी। इसलिए मैं चाहता हूं कि उनकी संख्या बढ़ जायगी तो उनकी आवाज सुनना एडवाइजरी बोर्ड के लिए लाजिमी हो जायगा।

श्री अब्दुल गनी डार (गुड़गांव) : चेयरमेन साहब, बचपन में सुना करता था कि बैल की दो सींगों पर धरती खड़ी है, ट्रेक्टरों ने न सिर्फ उन सींगों को तोड़ दिया, बल्कि बहुत बड़ी संख्या में हमारी देहाती लेबर को मोहताज बना दिया। जिनके पास आज ट्रेक्टर्ज आ गये हैं, न सिर्फ खेती-बाड़ी, बल्कि उन्होंने मशीन के जरिये से ही दाने निकालने शुरू कर दिये हैं, दाने ले जाने शुरू कर दिये हैं। वह लेबर कांट्रैक्टेड हो या अन-कांट्रेक्टेड मुझे इससे बहस नहीं है, लेकिन उस का तो दम निकल गया।

दूसरी बात—चेयरमेन साहब, आप भी जानते हैं, इतिहास में आप की कुरबानियों की चर्चा रहेगी। कांग्रेस से कुछ लोग बागी हुए, इसलिये कि वे समझते थे कि कांग्रेस में जो लोग आज हैं, वे रिएक्शनरीज हैं और हम प्रोग्रेसिव हैं, लिहाजा वे सामने की बैंचों पर जा कर बैठ गये और अपनी सरकार चलाने लगे। अगर वे अकलियत में हैं, यह बात चेयरमेन साहब आप जानते हैं, लेकिन इस वक्त यह सरकार चार सींगों पर चल रही है—पहला उनका अपना सींग है, जो इंदिरा जी के साथ हैं, दूसरा सींग डी० एम० के० है, तीसरा सींग हमारे नम्बियार साहब हैं और चौथे हमारे बनर्जी साहब हैं। चूंकि इस वक्त...

SHRI NAMBIAR : I am no more with the Government.

श्री अब्दुलगनी डार : जितनी लेबर की इज्जत आज चाइना में है, उसकी कोई दूसरी मिसाल नहीं है। तीन महीने तक कैम्प लगा... (**व्यवधान**)... वहां मजदूर भी थे और लीडर भी थे, उन्हीं में माओत्सेतुंग भी थे और चूएनलाई भी थे। तीन महीने जमीन पर लेटे, मजदूरों के साथ लेटते रहे, किस लिये—मजदूरों की इज्जत बढ़ाने के लिये। अब आप देखिये आज लोहे का उत्पादन हमारे यहां कितना बढ़ा और चाइना का उत्पादन कितना बढ़ा, आप उससे अन्दाजा लगाइये कि आपके यहां मजदूर की कितनी इज्जत है। रशिया वालों ने वही पालिसी अख्तियार की जो मेरे भाई बनर्जी

[श्री अब्दुल गनी डार :—]

साहब की है कि हम कन्डीशनली इसको सपोर्ट करते हैं। लाला हेमराज, जो आपके बड़े पुराने साथी हैं, मेरे भी बुजुर्ग हैं, उन्होंने बाप को मां का खसम नहीं कहा, पूज्य पिता जी कह कर अपनी टीका–टिप्पणी की। मैं कहना चाहता हूं कि जो सरकार अकलियत की सरकार है, अगर उसके इस बिल की डी० एम० के० वाले मजम्मत करें, नम्बियार बहुत ही सख्त अलफाज में मजम्मत करें, बनर्जी मीठे-मीठे लफजों में उसकी मजम्मत करें और उनके बाद वह लेबर, जो इन्दिरा जी की जय बोलती है, उन की सब इन्स्टीचूशन्ज इस की मजम्मत करें और उसके बाद भी सरकार बड़ी ढिठाई के साथ इस बिल को लाये, तो मैं समझता हूं कि न तो यह सरकार को शोभा देता है और न इन भाइयों को–चाहे नम्बियार साहब हों, चाहे मजदूर नेता हों, जिनकी वे यहां पर नुमाइन्दगी करते हैं। नम्बियार साहब ने खुद इस बात का दावा किया है कि एक भी ऐसी एसोशियेशन नहीं आई या ऐसी एसोशियेशनों का एक भी ऐसा नुमाइन्दा नहीं आया जिसने कहा हो कि हम कांट्रेक्ट लेबर एबालिश नहीं करना चाहते। ऐसी हालत में सरकार को समझना चाहिये कि इन चार सींगों में से तीन सींग ऐसे हैं जो पूरे जोरशोर से कहते हैं कि यह नहीं होना चाहिये...

SHRI NAMBIAR : I am not supporting the government. I was in favour of the no-confidence motion.

श्री अब्दुल गनी डार : मैं भी यही कह रहा हूं कि इन्होंने क्लिअरली कहा है कि बिल हमें मन्जूर नहीं है। बेनर्जी साहब ने जरूर थोड़ा सा सहारा दिया है, क्यों कि वह जानते हैं कि कहीं वोटिंग पर ये चले गये तो फिर क्या होगा ? इसलिये उन्होंने सहारा देने के लिये कहा है कि इसको कन्डीशनली मानता हूं।

सभापति जी, यह बिल पास हो या न हो लेकिन एक बात साफ है कि इस वक्त दो ही ताकतें ऐसी हैं जो इस देश की डेवलपमेन्ट में काम दे सकती हैं। एक है–सरमायेदार या उस का सरमाया, चाहे वह गवर्नमेंट के पास हो, चाहे वह किसी प्राइवेट पार्टी के पास हो, चाहे वह किसी इन्स्टीचूशन के पास हो, कांट्रेक्टर के पास हो, लाइसेंस-होल्डर के पास हो और दूसरी तरफ है–मजदूर। दोनों जब तक दिलोजान से नहीं मिलते इस मुल्क का डेवलपमेंट नामुमकिन है। आखिर जापान क्यों आगे बढ़ गया, आज इन्टरनैशनल मार्केट पर वह क्यों छाया हुआ है, हालांकि उसके मुकाबले में अमरीका बहुत अमीर और बड़ा देश है पैसे के लिहाज से। दूसरे मुल्कों की भी चर्चा आती है, जर्मनी है, लेकिन जापान क्यों छाया हुआ है ? इसलिये कि वहां मजदूर और मालिक दोनों में कोई फर्क पता नहीं चलता, तमाम मालिक हैं, तमाम मजदूर हैं, बच्चा-बच्चा काम से लगा हुआ है, इसका नतीजा यह है कि उन की हर चीज चाहे कपड़ा हो, मशीनरी हो, कलपुर्जे हों, साईकलें हों, कोई चीज हो, हर जगह उस चीज को फैला दिया है, बच्चा बच्चा पार्ट्स तैयार कर रहा है, स्क्रू तैयार कर रहा है, रबड़ तैयार कर रहा है, इस तरह से उन्होंने अपने यहां लेबर की इज्जत को बढ़ाया है, उस को आगे बढ़ने का मौका दिया है। वहां पर लेबर आज देश का बराबर का अंग है।

मेरी तरफ से कोई भी बिल पास कीजिये, जब तक खुदा के फजलोकरम से ये दोस्त इस अकलियत सरकार का, जो माइनोरिटी गवर्नमेंट है, उसका साथ देते रहेंगे, यह गवर्नमेंट चलती रहेगी और यह परवाह नहीं करेगी कि हमारे नम्बियार साहब क्या कहते हैं, इन के सिद्धांत क्या कहते हैं। हमारे बनर्जी क्या कहते हैं और उनके सिद्धांत क्या कहते हैं। मेरे डी० एम० के० के भाई क्या कहते हैं और उनके सिद्धांत क्या कहते हैं...

श्री स० मो० बनर्जी (कानपुर) : लेकिन

[स० मो० बनर्जी—]

वे सुप्रीम कोर्ट में जाकर झूठ नहीं बोलते ...• **(व्यवधान)**...

श्री अब्दुल गनी डार : सुप्रीम कोर्ट की बात कहते हो••••••**•••••• तुमने पोलिटीकल डिसीजन लिया, सही जजमेंट नहीं किया••••••(व्यवधान)••••••**

सभापति महोदय : आप सुप्रीम कोर्ट के बारे में जो कह रहे हैं, यह वाजिब नहीं है। इस को आप मेहरबानी करके वापस ले लीजिये, वरना हम इस को रिकार्ड से निकाल देते हैं। यह रिकार्ड में नहीं जायगा।

श्री अब्दुल गनी डार : मझे वापस लेने में कोई एतराज नहीं है। उन्होंने छेड़ा था, इसलिये मैंने जवाब दिया है।

श्री बि० प्र० मंडल (मधेपुरा) : सिर्फ सुप्रीम कोर्ट के बारे में ही नहीं, माननीय सदस्य ने एक दूसरे को कहा है कि•••**••• यह सब भी निकाल दीजिये।

श्री अब्दुल गनी डार : बेशक निकाल दीजिये, लेकिन जरा सुनिये। चेयरमेन साहब, मेरी बातें कड़वी जरूर होती हैं, हो सकता है कि आप खफा भी हो जांय, लेकिन मैं कहना चाहता हूं कि लेबर के मामले को इतना तूल यह सरकार क्यों दे रही है? आज भी बावजूद इसके कि यह अकलियत की सरकार है, इन्होंने इतनी जुर्रत की क्योंकि जब तमाम लेबर पार्टियां और इनके जो साथी हैं, वे इस से मुत्तफिक नहीं थे, फिर भी अपनी पालिसी को घड़ल्ले के साथ क्यों ला रहे हैं, जिस को इन के अपने साथी ने मां का खसम नहीं, पूज्य पिता जी कहा। मैंने क्यों कहा है कि इस को सिलेक्ट कमेटी के सुपुर्द करो.....

श्री अटल बिहारी वाजपेयी (बलरामपुर) सिलैक्ट कमेटी से तो यह आया है।

श्री अब्दुल गनी डार : सिलैक्ट कमेटी से तो आया है, लेकिन यह इन्दिरा जी के नारे के मुताबिक नहीं आया है। सभापति जी : मैं जानता हूं.....

सभापति महोदय : आप खत्म कीजिए।

श्री अब्दुल गनी डार : मैं क्यों खत्म करूं। मैं लेबर पर बोल रहा हूं। यहां पर बैठ कर आप, स्पीकर साहब या डिप्टी स्पीकर साहब अगर हमसे खफा हों तो हमसे बदला लें लेकिन हम उससे दुखी नहीं होंगे..... **(व्यवधान)**.....

सभापति महोदय : इसमें बदला लेने की कोई बात नहीं है।

श्री अब्दुल गनी डार : मैं चाहता हूं कि बात साफ साफ हो। मजदूरों का जो हक है वह टाटा और बिड़ला के बराबर होना चाहिये, इन्दिरा जी, संजीवैया और अब्दुल गनी डार के बराबर होना चाहिये। आप उनकी कोई चिन्ता न करें, उनकी कोई बात न सुनें और उनके सुधार के नाम पर यहां कोई बिल लाना चाहें तो कम से कम मैं उसकी तारीफ नहीं कर सकता हूं।

** Expunged as ordered by the Chair.

آپ جانتے ہیں - لیکن اس وقت یہ سرکار چار سینگوں پر چل رہی ہے پہلا ان کا اپنا سینگ ہے ، جو اندرا جی کے ساتھ ہے - دوسرا سینگ ڈی-ایم-کے ہے - تیسرا سینگ ہمارے نمبیر صاحب ہیں اور چوتھا ہمارے بنرجی صاحب ہیں، چونکہ اس وقت .....

SHRI NAMBIAR : I am no more with the Government.

شری عبدالغنی ڈار (گڑگاؤں): چیرمین صاحب ، بچپن میں سنا کرتا تھا کہ بیل کے دو سینگوں پر دھرتی کھڑی ہے - ٹریکٹروں نے نہ صرف ان سینگوں کو توڑ دیا بلکہ بہت بڑی سنکھیا میں ہماری دیہاتی لیبر کو محتاج بنا دیا جن کے پاس آج ٹریکٹر آ گئے ہیں، نہ صرف کھیتی باڑی ، بلکہ انھیں مشین کے ذریعہ سے ہی دانے نکالنے شروع کر دئے ہیں - دانے لے جانے شروع کر دئے ہیں - وہ لیبر کانٹریکٹڈ ہو یا ان کانٹریکٹڈ مجھے اس سے بحث نہیں ہے - لیکن اس کا تو دم نکل گیا

شری عبدالغنی ڈار:- جتنی لیبر کی عزت اب چاٹنا میں ہے اس کی کوئی دوسری مثال نہیں ہے - تین مہینے تک کیمپ لگا . . . (دیو دوعان) .. وہاں مزدور بھی تھے اور لیڈر بھی تھے ، انہیں میں ماؤتسے تنگ بھی تھے اور چیو این لائی بھی تھے - تین مہینے زمین پر لیٹے مزدوروں کے ساتھ لیٹتے رہے کس لئے - مزدوروں کی عزت بڑھانے کے لئے - اب آپ دیکھئے - آپ لوہے کا اُتپادن ہمارے یہاں کتنا بڑھا اور

دوسری بات چیرمین صاحب، آپ بھی جانتے ہیں - اتہاس میں آپکی قربانیوں کی چرچا رہے گی - کانگریس سے کچھ لوگ باغی ہوئے، اسلئے کہ وہ سمجھتے تھے کہ کانگریس میں جو لوگ آج ہیں، وہ ری ایکشنریز ہیں اور ہم پراگریسیو ہیں لہذا وہ سامنے کی بنچوں پر جا کر بیٹھ گئے اور اپنی سرکار چلانے لگے - اگرچہ وہ اقلیت میں ہیں - یہ بات چیرمین صاحب

سرکار بڑی دھٹائی کے
ساتھ اس بل کو لائے، تو
یہ سرکار کو شوبھا دیتا
ہے اور نہ ان بھائیوں کو
چاہے نمبیر صاحب ہوں،
چاہے مزدور نیتا ہوں، جن
کی وہ یہاں پر نمائندگی
کرتے ہیں۔ نمبیر صاحب
نے خود اس بات کا دعویٰ
کیا ہے کہ ایک بھی ایسی
اسوشی ایشن نہیں آئی یا ایسی
اسوشی ایشنوں کا ایک بھی
ایسا نمائندہ نہیں آیا جس نے
کہا ہو کہ ہم کانٹریکٹ لیبر ابالش
نہیں کرنا چاہتے۔ ایسی حالت
میں سرکار کو سمجھنا چاہیئے
کہ ان چار سینگوں میں سے
تین سینگ ایسے ہیں جو پورے
زور سے کہتے ہیں کہ
یہ نہیں ہونا چاہیئے.....

[شری عبد الغنی ڈار]
چاہئے کا اتپادن کتنا بڑھا
آپ اس سے اندازہ لگائیے
کہ آپ کے یہاں مزدور کی
کتنی عزت ہے۔ رشیا
والوں نے وہی پالیسی اختیار
کی جو میرے بھائی بنرجی صاحب
کی ہے کہ ہم کنڈیشنلی اس
کو سپورٹ کرتے ہیں
لالہ ہیم راج جو آپ کے
بڑے پرانے ساتھی ہیں اور
میرے بھی بزرگ ہیں۔ انہوں
نے باپ کو ماں کا خصم نہیں
کہا۔ یوجیہ پتا جی کہہ کر اپنی
ٹیکا ٹیپنی کی۔ میں کہنا چاہتا
ہوں کہ آج جو سرکار اقلیت
کی سرکار ہے، اگر اس کے
بل کی ڈی۔ ایم۔ کے۔ والے
مذمت کریں۔ نمبیر بہت ہی
سخت الفاظ میں مذمت
کریں اور اس کے بعد بھی
وہ لیبر جو اندرا جی کی جے
بولتی ہے ان کی سب
انتی ٹیوشنز اس کی مذمت
کریں اور اس کے بعد بھی

SHRI NAMBIAR : I am not supporting the Government. I was in favour of the no-confidence motion.

پاس ہو، لائسنس ہولڈر کے پاس ہو - اور دوسری طرف ہے مزدور - دونوں جب تک دل و جان سے نہیں ملتے اس ملک کا ڈیولپمنٹ ناممکن ہے آخر جاپان کیوں آگے بڑھ گیا - آج انٹرنیشنل مارکیٹ پر وہ کیوں چھایا ہوا ہے حالانکہ اس کے مقابلے میں امریکہ بہت امیر اور بڑا دیش ہے - پیسے کے لحاظ سے دوسرے ملکوں کی بھی چمڑی آتی ہے - جرمنی ہے - لیکن جاپان کیوں چھایا ہوا ہے؟ اس لئے کہ وہاں مزدور اور مالک دونوں میں کوئی فرق پتہ نہیں چلتا - تمام مالک ہیں - تمام مزدور ہیں - بچہ بچہ کام سے لگا ہوا ہے - اس کا نتیجہ یہ ہے کہ ان کی ہر چیز چاہے کپڑا ہو، مشنری ہو کل پرزے ہوں، سائیکلیں

شری عبدالغنی دُار: - میں بھی یہی کہہ رہا ہوں کہ انھوں نے کلیر لی کہا ہے کہ بل ہمیں منظور نہیں ہے - ہزرجی صاحب نے تھوڑا سا سہارا دیا ہے - کیونکہ وہ جانتے ہیں کہ ووٹنگ پر یہ چلے گئے تو پھر کیا ہوگا - اس لئے انھوں نے سہارا دینے کے لئے کہا ہے کہ اس کو کنڈیشنلی مانتا ہوں -

سبھاپتی جی! یہ بل پاس ہو یا نہ ہو لیکن ایک بات صاف ہے کہ اس وقت وہ ہی طاقتیں ایسی ہیں جو اس دیش کی ڈیولپمنٹ میں کام دے سکتی ہیں - ایک ہے سرمایہ دار یا اس کا سرمایہ، چاہے وہ گورنمنٹ کے پاس ہو چاہے وہ کسی پرائیویٹ پارٹی کے پاس ہو - چاہے وہ کسی انسٹی ٹیوشن کے پاس ہو - کانٹریکٹر کے

میرے ڈی - ایم - کے کے بھائی کیا کہتے ہیں اور ان کے سدھانت کیا کہتے ہیں -

شری - ایس - ایم - بنرجی: — لیکن وہ سپریم کورٹ میں جا کر جھوٹ نہیں بولتے . . . . . (ویلود دھان) . . . . .

شری عبدالغنی ڈار: — سپریم کورٹ کی بات کہتے ہو . . . . * * * تم نے پولیٹیکل ڈیشزن لیا ججمنٹ نہیں کیا . . . (ویلود دھان) . . سبھاپتی مہودے: — سپریم کورٹ کے بارے میں جو کہہ رہے ہیں یہ واجب نہیں ہے اس کو آپ مہربانی کر کے واپس لے لیجئے ورنہ ہم اس کو ریکارڈ سے نکال دیتے ہیں - یہ ریکارڈ میں نہیں جائے گا -

شری عبدالغنی ڈار — مجھے واپس

[شری عبدالغنی ڈار]

ہوں - کوئی چیز ہو - ہر جگہ اس چیز کو پھیلا دیا ہے بچہ بچہ پارٹس تیار کر رہا ہے - سکریو تیار کر رہا ہے - ربر تیار کر رہا ہے - اس طرح سے انھوں نے اپنے یہاں لیبر کی عزت کو بڑھایا ہے اس کو آگے بڑھنے کا موقع دیا ہے - وہاں پر لیبر آج دیش کا برابر کا انگ ہے

میری طرف سے کوئی بھی بل پاس کیا جائے جب تک خدا کے فضل و کرم سے یہ دوست اس اقلیت سرکار کا جو مائینوریٹی گورنمنٹ ہے اس کا ساتھ دیتے رہیں گے یہ گورنمنٹ چلتی رہے گی اور یہ پرواہ نہیں کرے گی کہ ہمارے نمبیر صاحب کیا کہتے ہیں - ان کے سدھانت کیا کہتے ہیں - ہمارے بنرجی کیا کہتے ہیں اور ان کے سدھانت کیا کہتے ہیں

**Expunged as ordered by the Chair.

وہ اس سے متفق نہیں تھے پھر بھی اپنی پالیسی کو دھڑلے کے ساتھ کیوں لا رہے ہیں جس کو ان کے اپنے ساتھی نے ماں کا خصم نہیں، پوجیہ پتا جی کہا۔ میں نے کیوں کہا ہے کہ اس کو سلیکٹ کمیٹی کے سپرد کرو۔

شری اٹل بہاری واجپئی (بلرام پور) سلیکٹ کمیٹی سے تو یہ آیا ہے

شری عبدالغنی ڈار:۔ سلیکٹ کمیٹی سے تو آیا ہے، لیکن یہ اندازجی کے نعرے کے مطابق نہیں آیا ہے۔ سبھا پتی جی میں جانتا ہوں . . . . . .

سبھا پتی مہودئے:۔ آپ ختم کیجئے۔

شری عبدالغنی ڈار:۔ میں کیوں ختم کروں۔ میں لیبر پر بول رہا لینے میں کوئی اعتراض نہیں ہے انھوں نے چھیڑا تھا، اس لئے میں نے جواب دیا ہے

شری۔ بی۔ پی۔ منڈل (مدھے پورا):۔ صرف سپریم کورٹ کے بارے میں نہیں مائنیہ سدسیہ نے ایک دوسرے کو کہا ہے کہ . . . * * . . . یہ سب بھی نکال دیجئے

شری عبدالغنی ڈار:۔ بیشک نکال دیجئے۔ لیکن ذرا سنیئے چیرمین صاحب۔ میری باتیں کڑوی ضرور ہوتی ہیں۔ ہوسکتا ہے کہ آپ خفا بھی ہوجائیں لیکن میں کہنا چاہتا ہوں کہ لیبر کے معاملے کو اتنا طول یہ سرکار کیوں دے رہی ہے۔ آج بھی باوجود اس کے کہ یہ اقلیت کی سرکار ہے۔ انھوں نے اتنی جرأت کیوں کی کہ جب تمام لیبر پارٹیاں اور ان کے جو ساتھی ہیں

**Expunged as ordered by the Chair.

[شری عبد الغنی ڈار]

ہوں - یہاں بیٹھ کر آپ اسپیکر صاحب یا ڈپٹی اسپیکر صاحب اگر ہم سے خفا ہوں تو ہم سے بدلہ لیں - لیکن ہم اس سے دکھی نہیں ہوں گے.....

.....(ویو ودھان).....

سبھا پتی مہودئے:- اس میں بدلہ لینے کی کوئی بات نہیں ہے

شری عبد الغنی ڈار:- میں چاہتا ہوں کہ بات صاف صاف ہو مزدوروں کا جو حق ہے وہ ٹاٹا اور برلا کے برابر ہونا چاہیئے اندراجی، سنجیوا اور عبد الغنی ڈار کے برابر ہونا چاہیئے - آپ ان کی کوئی چنتا نہ کریں - ان کی کوئی بات نہ سنیں اور ان کے سدھار کے نام پر یہاں کوئی بل لانا چاہیں تو کم سے کم میں اس کی تعریف نہیں کر سکتا ہوں

श्री स० मो० बनर्जी : सभापतिजी, मैं माननीय मंत्री साहब की बड़ी इज्जत करता हूं लेकिन जहां तक पर्सनल एक्सप्लेनेशन का सवाल है ..... (व्यवधान) .....

सभापति महोदय : आप पर्सनल एक्सप्लेनेशन लिखकर स्पीकर साहब को दे दीजिये।

श्री स० मो० बनर्जी : इन्होंने जो कुछ कहा है उससे नाराजगी नहीं है.....

सभापति महोदय : लेकिन पर्सनल एक्सप्लेनेशन तो लिखकर होता है।
.....(**व्यवधान**)...

SHRI S. M. BANERJEE : Sir, I rise on a point of order.

MR. CHAIRMAN : Under what rule ? Please quote the Rule.

SHRI NAMBIAR : Rule 377.

श्री स० मो० बनर्जी: रूल यह है कि प्वाइंट आफ आर्डर बिजनेस बिफोर दि हाउस पर रेज कर सकते हैं।

सभापति महोदय: जब वे बोलना शुरू करेंगे तभी तो कर सकते हैं।

SHRI S. M. BANERJEE : You have got a copy of the rule. I have no copy, I am speaking from memory.

SHRI NAMBIAR : Without the permission of the Chair he can raise it.

MR. CHAIRMAN : I do not give you the permission to raise the point of order.

SHRI S. M. BANERJEE : No permission is needed for raising point of order. You are creating something extraordinary.

यह कहां लिखा हुआ है कि प्वाइंट आफ आर्डर रेज करने के लिए परमीशन की जरूरत होगी।

सभापति महोदय: मैंने मिनिस्टर को काल कर रखा है।...(**व्यवधान**).....

SHRI S. M. BANERJEE : Rule 376. Your permission is not needed. Rule 376 (2) says :

> "A point of order may be raised in relation to the business before the House at the moment."

The business before the House is the passage of the Bill. Where is the necessity for asking for the permission ?

Mr. CHAIRMAN : I have called the Minister.

SHRI S. M. BANERJEE : Business before the House is—your ruling that that portion should be expunged. that should not go on record ; otherwise people will laugh at us. My point of order is this that when I interrupted Shri Dar, he used certain expression which was derogatory to me and the Members of the House. You, in your wisdom, said that nothing should go on record. Where I wanted to give personal explanation which was necessary, Sir, you did not allow me to do so. I ask: under what rule ? A Member can attack and say anything he likes; all that goes on record ; even the last portin of his speech has gone on record, whereas another Member against whom he says something is not allowed to give the personal explanation. I want to give a personal explanation. My point of order is this.....

Mr. CHAIRMAN : This is not a Point of Order. Unless you give in writing, you cannot offer any personal explanation. If you do so, that will not go on record. That is my final decision.

आप पर्सनल एक्सप्लेनेशन दे रहे हैं। आप यह लिखकर स्पीकर साहब के पास भेज दीजिए। ...(व्यवधान)...

THE MINISTER OE LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) :

Mr, Chairman, Sir, as many as 15 Hon Members of this House have participated in the discussion on this Bill, *viz.*, Contract Labour (Regulation and Abolition) Bill. The intention of the Government is to abolished Contract labour. I say this, because many Hon. Members who spoke wanted to know as to what the intention of the Government is. I wish to make it very clear that the intention of the Government is to abolish contract labour.

That is why Clause 10 deals with this aspect of the question. Claus 10 clearly lays down that contract labour system will be abolished, subject to certain conditions. In Clause 10 (2) certain conditions are laid down. It is not as if all the four conditions should be fulfilled. If one of them is fulfilled it is enough to abolish cantract labour That is one point.

The other point that I wish to make on this occasion or in this context is this, namely, that all these 4 conditions have been laid down by the Supreme Court in a Judgment.

Therefore, it is very clear that the intention of the Government is to abolish contract labour. But the Joint Committee has made certain suggestions. Certain amendments were brought into this Bill which were placed before the Select Committee. They said that this should not be applicable to those industries which are of intermittent nature or which are of seasonal nature and subject to certain days of functioning. They stated :

> For the purpose of this sub-section work performed in an establishment shall not be deemed to be of an intermittent nature—
>
> (i) if it was performed for more than one hundred and twenty days in the preceding twelve months, and
>
> (ii) if it is of a seasonal character and is performed for more than sixty days in a year.

(Shri D. Sanjivayya)

This is not the one which was introduced by the Government or placed by the Government before the Joint Committee. This is, if I may say so, an invention of the Joint Committee. We have accepted that and we have brought this before the House.

Wherever we found that the contract labour could not be abolished on account of various difficulties, we thought that the contract labour in such cases should be given certain facilities. The living conditions and the working conditions of the contract labour are really deplorable. Therefore, many clauses of the Bill deal with the facilities to be provided and in what manner their conditions of work, their hours of work, their wages, etc. are to be regulated.

Now, the other important point that was raised was relating, to the number, namely, 20 workers or more. This Bill will be applicable to those establishments which employ 20 or more persons. (*Interruption*). Many Hon. Members desire that it should be 10. If it is reduced to 10, then, the difficulty will be that of implementation. Many hon. Members who welcomed the Bill as well as those who criticised the Bill wanted to know whether the Government will be serious enough in the matter of implementation. Legislation may be passed, and facilities may be provided, but they will be of no avail if they are not properly implemented. Therefore, if we reduced this number from 20 to 10, probably it will be very difficult to implement the provisions, However...

17 hrs.

SHRI ABDUL GHANI DAR : I had suggested 15.

SHRI D. SANJIVAYYA : However, in the proviso to clause 1(4) (b), it has been provided :

> "to every contractor who employ or who employed on any day of the proceeding twelve months twenty or more workmen.

Mr. CHAIRMAN : The Hon. Minister may continue his speech tomorrow.

17.01½ hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 4, 1970 Sravana 13, 1892 (Saka).